

**NOT FOR SALE**



**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

# COLLECTION OF THE MEGHALAYA ACTS AND ORDINANCE

## FOR THE YEAR 2008

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## **STATE OF MEGHALAYA ACT 2008**

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**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

The 27th March, 2008.

**No.LL(B)62/2004/153.**—The Meghalaya Appropriation (No.I) Act, 2008 (Act No. 1 of 2008) is hereby published for general information.

**MEGHALAYA ACT NO. 1 OF 2008**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 27th March, 2008.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th March, 2008.

**THE MEGHALAYA APPROPRIATION (No. I) ACT, 2008**

An

Act

to authorise payment and appropriation of certain further sums from and out  
of  
the

**Consolidated Fund of Meghalaya for the services of  
Financial Year 2007-2008**

**Be it enacted by the Legislature of the State of Meghalaya in Fifty ninth Year of the Republic of India as follows:-**

- |  |   |
|--|---|
| Short title and<br>Commencement  | 1.(1)This Act may be called the Meghalaya<br>Appropriation (No.I), Act,2008.  |
| Withdrawal of<br>Rs.139,12,07,148<br>from and out of the<br>Consolidated Fund of<br>Meghalaya. | 2. From and out of the Consolidated fund of Meghalaya there may<br>be paid and applied sums not exceeding those specified in Col<br>umn (3) of the Schedule amounting in the aggregate to the sums of<br>Rs.139,12,07,148/- (Rupees One hundred thirty nine crores,<br>twelve lakhs, seven thousand One hundred and forty eight) only<br>towards defraying the several charges which will come in<br>course of payment durint rhe financial year 2007-2008 in<br>respect of the services specified in Column (2) of the Schedule. |
| Appropriation  | 3. The sums authorised to be withdrawn from and out of the<br>Consolidated Fund of Meghalaya by this Act, shall be<br>appropriated for the service and purposes expressed in the<br>Schedule in relation to the financial year 2007-2008.   |

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	Revenue			
	2011-PARLIAMENTARY/STATE/ UNION TERRITORY LEGIS- LATURE			
	Total Revenue			
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	Total Capital	...	...	...
02	Revenue			
	2012 GOVERNOR			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital	...	...	...
03	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC			
	Total Revenue			
04	Revenue			
	2014 ADMINISTRATION OF JUSTICE.	54,40,984	8,72,269	63,13,253
	Total Revenue	<b>54,40,984</b>	<b>8,72,269</b>	<b>63,13,253</b>
05	Revenue			
	2015 ELECTIONS	11,39,81,120	...	11,39,81,120
	Total Revenue	<b>11,39,81,120</b>	<b>...</b>	<b>11,39,81,120</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
06	Revenue 3475 OTHER GENERAL ECONOMIC SERVICES			
	Total Revenue			
	Capital 6401 LOANS FOR CROP HUSBANDRY			
	Total Capital	...	...	...
07	Revenue 2030 STAMPS AND REGISTRATION			
	Total Revenue			
08	Revenue 2039 STATE EXCISE			
	Total Revenue			
09	Revenue 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	Total Revenue			
10	Revenue 3055 ROAD TRANSPORT			
	2041 TAXES ON VEHICLES	3,07,43,039	...	3,07,43,039
	2070 OTHER ADMINISTRATIVE SERVICES ETC	6,42,58,754	...	6,42,58,754
	Total Revenue	<b>9,50,01,793</b>	...	<b>9,50,01,793</b>
	Capital 5055 CAPITAL OUTLAY ON ROAD TRANSPORT			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	20,38,00,000	...	20,38,00,000
	Total Capital	<b>20,38,00,000</b>		<b>20,38,00,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
11	Revenue			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	2801 POWER	22,00,00,000	...	22,00,00,000
	Total Revenue	<b>22,00,00,000</b>	...	<b>22,00,00,000</b>
	Capital			
	6801 LOANS FOR POWER PROJECTS			
	Total Capital	...	...	...
12	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	Total Revenue			
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	1,15,57,000	1,15,57,000
	Total Revenue	...	<b>1,15,57,000</b>	<b>1,15,57,000</b>
	Revenue			
	2049 INTEREST PAYMENTS			
	Total Revenue			
	Revenue			
	2051 PUBLIC SERVICE COMMISSION	...	5,72,331	5,72,331
	Total Revenue	...	<b>5,72,331</b>	<b>5,72,331</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
13	Revenue			
	2251 SECRETARIAT SOCIAL SERVICES			
	3451 SECRETARIAT ECONOMIC SERVICES	38,535	...	38,535
	Total Revenue	<b>38,535</b>	...	<b>38,535</b>
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital	...	...	...
14	Revenue			
	2053 DISTRICT ADMINISTRATION			
	Total Revenue			
15	Revenue			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION	10,69,458	...	10,69,458
	Total Revenue	<b>10,69,458</b>	...	<b>10,69,458</b>
16	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES ETC.	9,57,13,624	...	9,57,13,624
	2055 POLICE			
	Total Revenue	<b>9,57,13,624</b>	...	<b>9,57,13,624</b>
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	4055 CAPITAL OUTLAY ON POLICE	4,27,10,000	...	4,27,10,000
	Total Capital	<b>4,27,10,000</b>	...	<b>4,27,10,000</b>
17	Revenue			
	2056 JAILS			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	Total Capital	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
18	Revenue 2058 STATIONERY AND PRINTING- Total Revenue			
	Capital 4216 CAPITAL OUTLAY ON HOUSING- Total Capital			
		...	...	...
19	Revenue 2216 HOUSING- 2059 PUBLIC WORKS Total Revenue	...	37,81,320	37,81,320
	Capital 4202 CAPITAL OUTLAY ON EDUCATION Total Capital	...	<b>37,81,320</b>	<b>37,81,320</b>
		...	...	...
20	Revenue 2070 OTHER ADMINISTRATIVE SERVICES, ETC Total Revenue	17,05,290	...	17,05,290
	Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS Total Capital	<b>17,05,290</b>	...	<b>17,05,290</b>
		...	...	...
21	Revenue 2075 MISCELLANEOUS GENERAL SERVICES 2202 GENERAL EDUCATION Total Revenue	1,86,15,500	...	1,86,15,500
	Capital 4202 CAPITAL OUTLAY ON EDUCATION Total Capital	<b>1,86,15,500</b>		<b>1,86,15,500</b>
		...	...	...



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
22	Revenue 2216 HOUSING- 2070 OTHER ADMINISTRATIVE SERVICES ETC	21,45,929	...	21,45,929
	Total Revenue	<b>21,45,929</b>	...	<b>21,45,929</b>
23	Revenue 2070 OTHER ADMINISTRATIVE SERVICES, ETC	9,13,935	...	9,13,935
	Total Revenue	<b>9,13,935</b>	...	<b>9,13,935</b>
24	Revenue 2071 PENSION AND OTHER RETIREMENT BENEFITS			
	Total Revenue			
25	Revenue 2075 MISCELLANEOUS GENERAL SERVICES			
	Total Revenue			
26	Revenue 2210 MEDICAL AND PUBLIC HEALTH	1,12,81,150	...	1,12,81,150
	2211 FAMILY WELFARE	2,93,43,000	...	2,93,43,000
	Total Revenue	<b>4,06,24,150</b>	...	<b>4,06,24,150</b>
	Capital 4211 CAPITAL OUTLAY ON FAMILY WELFARE			
	4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	1,15,00,000	...	1,15,00,000
	Total Capital	<b>1,15,00,000</b>	...	<b>1,15,00,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
27	Revenue			
	2216 HOUSING-			
	2215 WATER SUPPLY AND SANITATION	3,50,00,000	...	3,50,00,000
	Total Revenue	<b>3,50,00,000</b>	...	<b>3,50,00,000</b>
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital	...	...	...
28	Revenue			
	2216 HOUSING	23,46,52,131	...	23,46,52,131
	Total Revenue	<b>23,46,52,131</b>	...	<b>23,46,52,131</b>
	Capital			
	6216 LOANS FOR HOUSING			
	Total Capital	...	...	...
29	Revenue			
	2217 URBAN DEVELOPMENT			
	Total Revenue			
	Capital			
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT			
	Total Capital	...	...	...
30	Revenue			
	2220 INFORMATION AND PUBLICITY			
	Total Revenue			
31	Revenue			
	2230 LABOUR AND EMPLOYMENT			
	Total Revenue			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
32	Revenue			
	3456 CIVIL SUPPLIES	1,65,71,000	...	1,65,71,000
	Total Revenue	<b>1,65,71,000</b>	...	<b>1,65,71,000</b>
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WARE HOUSING			
	Total Capital	...	...	...
33	Revenue			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	6235 LOANS FOR SOCIAL SECURITY AND WELFARE			
	Total Capital	...	...	...
34	Revenue			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	Total Capital	...	...	...
35	Revenue			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
36	Revenue			
	2275 MISCELLANEOUS GENERAL SERVICES	1,50,000	...	1,50,000
	2235 SOCIAL SECURITY AND WELFARE	40,88,452	...	40,88,452
	Total Revenue	<b>42,38,452</b>	...	<b>42,38,452</b>
37	Revenue			
	2250 OTHER SOCIAL SERVICES			
	Total Revenue			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
38	Revenue 3451 SECRETARIAT-ECONOMIC SERVICES			
	Total Revenue			
39	Revenue 2425 CO-OPERATION			
	Total Revenue			
	Capital 6425 LOANS FOR CO-OPERATION			
	Total Capital	...	...	...
40	Revenue 2552 NORTH EASTERN AREAS (SPECIAL AREAS PROGRAMME)	5,00,000	...	5,00,000
	Total Revenue	5,00,000	...	5,00,000
	Capital 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital	...	...	...
41	Revenue 3454 CENSUS, SURVEYS AND STATISTICS			
	Total Revenue			
42	Revenue 2216 HOUSING- 3475 OTHER GENERAL ECONOMIC SERVICES.	12,00,000	...	12,00,000
	Total Revenue	12,00,000	...	12,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
43	Revenue			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2702 MINOR IRRIGATION	1,40,13,800	...	1,40,13,800
	Total Revenue	<b>1,40,13,800</b>	<b>...</b>	<b>1,40,13,800</b>
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital	...	...	...
44	Revenue			
	2711 FLOOD CONTROL			
	Total Revenue			
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION			
	Total Capital	...	...	...
45	Revenue			
	2216 HOUSING- Total Revenue			
46	Revenue			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	29,00,000	...	29,00,000
	Total Revenue	<b>29,00,000</b>	<b>...</b>	<b>29,00,000</b>
47	Revenue			
	2216 HOUSING- Total Revenue			
	Capital			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	Total Capital	...	...	...
48	Revenue			
	2404 DAIRY DEVELOPMENT Total Revenue			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
49	Revenue 2216 HOUSING			
	Total Revenue			
	Capital 4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital	...	...	...
50	Revenue 2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2406 FORESTRY AND WILDLIFE	6,75,02,603	...	6,75,02,603
	Total Revenue	<b>6,75,02,603</b>	...	<b>6,75,02,603</b>
	Capital 4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	Total Capital	...	...	...
51	Revenue 2216 HOUSING-			
	Total Revenue			
	Capital 6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	Total Capital	...	...	...
52	Revenue 2852 INDUSTRIES			
	Total Revenue			
	Capital 6885 LOANS FOR OTHER INDUSTRIES AND MINERALS			
	Total Capital	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
53	Revenue			
	2216 HOUSING			
	2851 VILLAGE AND SMALL INDUSTRIES	1,15,83,324	...	1,15,83,324
	Total Revenue	1,15,83,324	...	1,15,83,324
	Capital			
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES			
	Total Capital	...	...	...
54	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital	...	...	...
55	Revenue			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	10,00,00,000	...	10,00,00,000
	Total Revenue	10,00,00,000	...	10,00,00,000
	Capital			
	4853 CAPITAL OUTLAY ON MINING AND METALLURGICAL INDUSTRIES			
	Total Capital	...	...	...
56	Revenue			
	3054 ROADS AND BRIDGES			
	Total Revenue			
	Capital			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES			
	Total Capital	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
57	Revenue 3452 TOURISM			
	Total Revenue			
	Capital 7452 LOANS FOR TOURISM			
	Total Capital	...	...	...
58	Revenue 3606 AID MATERIALS AND EQUIPMENTS			
	Total Revenue			
59	Capital 5465 INVESTMENT IN GENERAL FINANCIAL AND TRAINING INSTITUTIONS.			
	Total Capital	...	...	...
	Capital 6003 INTERNAL DEBT OF THE STATE GOVERNMENT			
	Total Capital	...	...	...
	Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	Total Capital	...	...	...
60	Capital 7610 LOANS TO GOVERNMENT SERVANTS, ETC	3,30,02,600	...	3,30,02,600
	Total Capital	3,30,02,600	...	3,30,02,600
61	Capital 7615 MISCELLANEOUS LOANS			
	Total Capital	...	...	...



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
62	Capital INTER-STATE SETTLEMENT			
	Total Capital	...	...	...
63	Capital 7999 APPROPRIATION TO CONTINGENCY FUND			
	Total Capital	...	...	...
	<b>TOTAL</b>	<b>137,44,24,228</b>	<b>1,67,82,920</b>	<b>139,12,07,148</b>

**L. M. SANGMA,**  
 Joint Secretary to the Govt. of Meghalaya,  
 Law (B) Department

**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

The 29th March, 2008.

**No.LL(B)62/2004/Pt./107.**—The Meghalaya Appropriation (Vote On Account) Act, 2008 (Act No. 2 of 2008) is hereby published for general information.

**MEGHALAYA ACT NO. 2 OF 2008**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2008.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th March, 2008.

**THE MEGHALAYA APPROPRIATION (VOTE ON ACCOUNT) ACT, 2008**

**An**

**Act**

*to provide for the withdrawal of certain sums from and out of the Consolidated fund of  
 Meghalaya for the serviss of Financial year 2008-2009*

Be it enacted by the Legislature of the State of Meghalaya in the fifty Ninth year of republic of India as follows:-

Short title and  
Commencement

1. (1) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 2008
- (2) It shall come into force on the first day of April, 2007.

Withdrawal of Rs.1003,43,09,300 from  
and out of the consolidated fund of  
Meghalaya for the financial year  
2007-2008

2. From and out of the Consolidated fund of Meghalaya there may withdrawn sums not exceeding those specified in column (3) of the schedule amounting in the aggregate to the sums Rupees One thousand three crores forty three lakhs nine thousand three hundred towards defraying several charges which will come in course of payment beginning on the first day of April, 2008 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2008-2009.

**L. M. SANGMA,**  
 Joint Secretary to the Govt. of Meghalaya,  
 Law (B) Department.

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	Revenue			
	2011-PARLIAMENTARY/STATE/ UNION TERRITORY LEGIS- LATURE	4,87,87,000	13,50,250	5,01,37,250
	2058 STATIONERY AND PRINTING	25,25,000	...	25,25,000
	Total Revenue	<b>5,13,12,000</b>	<b>13,50,250</b>	<b>5,26,62,250</b>
	Capital			
02	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	10,00,000		10,00,000
	Total Capital	<b>10,00,000</b>	...	<b>10,00,000</b>
02	Revenue			
	2012 GOVERNOR	20,000	93,55,000	93,75,000
	Total Revenue	<b>20,000</b>	<b>93,55,000</b>	<b>93,75,000</b>
	Capital			
03	4216 CAPITAL OUTLAY ON HOUSING	...	...	...
	Total Capital	...	...	...
03	Revenue			
	2013 COUNCIL OF MINISTRS- 2070 OTHER ADMINISTRATIVE SERVICES, ETC	1,58,84,750	...	1,58,84,750
	Total Revenue	<b>1,58,84,750</b>	...	<b>1,58,84,750</b>
04	Revenue			
	2014 ADMINISTRATION OF JUSTICE.	1,06,63,250	36,86,750	1,43,50,000
05	Total Revenue	<b>1,06,63,250</b>	<b>36,86,750</b>	<b>1,43,50,000</b>
05	Revenue			
	2015 ELECTIONS	3,38,25,000	...	3,38,25,000
	Total Revenue	<b>3,38,25,000</b>	...	<b>3,38,25,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
06	Revenue			
	2029 LAND REVENUE	1,54,00,000	...	1,54,00,000
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	2,98,75,000	...	2,98,75,000
	2250 OTHER SOCIAL SERVICES	12,500	...	12,500
	3475 OTHER GENERAL ECONOMIC SERVICES	...	...	...
	Total Revenue	<b>4,52,87500</b>	...	<b>4,52,87500</b>
	Capital			
	6225 LOANS FOR WELFARE OF SCS, S TS AND OTHER B.CS	...	..	...
	6250 LOANS FOR OTHER SOCIAL SERVICES	...	...	...
	6401 LOANS FOR CROP HUSBANDRY	...	....	...
	Total Capital	...	...	...
07	Revenue			
	2030 STAMPS AND REGISTRATION	24,50,000	...	24,50,000
	Total Revenue	<b>24,50,000</b>	...	<b>24,50,000</b>
08	Revenue			
	2039 STATE EXCISE	1,18,00,000	...	1,18,00,000
	Total Revenue	<b>1,18,00,000</b>	...	<b>1,18,00,000</b>
09	Revenue			
	2040 TAXES ON SALES, TRADE ETC	1,86,41,750	...	1,86,41,750
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	1,00,000	...	1,00,000
	Total Revenue	<b>1,87,41,750</b>	...	<b>1,87,41,750</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
10	Revenue			
	2041 TAXES ON VEHICLES	2,08,03,000	...	2,08,03,000
	2070 OTHER ADMINISTRATIVE SERVICES ETC	66,97,000	...	66,97,000
	3055 ROAD TRANSPORT	...	...	...
	Total Revenue	<b>2,75,00,000</b>	...	<b>2,75,00,000</b>
	Capital			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	6,50,000	..	6,50,000
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	1,03,50,000	...	1,03,50,000
	Total Capital	<b>1,10,00,000</b>	...	<b>1,10,00,000</b>
11	Revenue			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	12,66,00,000	...	12,66,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	31,25,000	...	3125,000
	2801 POWER	84,80,50,000	...	84,80,50,000
	4801 NON-CONVENTIONAL SOURCES OF ENERGY	47,50,000	...	47,50,000
	Total Revenue	<b>98,25,25,000</b>	...	<b>98,25,25,000</b>
	Capital			
	4801 CAPITAL OUTLAY ON POWER PROJECTS	...	...	...
	6801 LOANS FOR POWER PROJECTS	11,27,50,000	...	11,27,50,000
	Total Capital	<b>11,27,50,000</b>	...	<b>11,27,50,000</b>
12	Revenue			
	2047 OTHER FISCAL SERVICES	4,00,000	...	4,00,000
	Total Revenue	<b>4,00,000</b>	...	<b>4,00,000</b>
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	3,38,00,000	3,38,00,000
	Total Revenue	...	<b>3,38,00,000</b>	<b>3,38,00,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Revenue			
	2049 INTEREST PAYMENTS	...	57,60,61,750	57,60,61,750
	Total Revenue	...	<b>57,60,61,750</b>	<b>57,60,61,750</b>
	Revenue			
	2051 PUBLIC SERVICE COMMISSION	...	38,97,500	38,97,500
	Total Revenue	...	<b>38,97,500</b>	<b>38,97,500</b>
13	Revenue			
	2052 SECRETARIAT GENERAL SERVICEC	11,16,80,000	...	11,16,80,000
	2251 SECRETARIAT SOCIAL SERVICES	1,36,48,500	...	1,36,48,500
	3451 SECRETARIAT ECONOMIC SERVICES	5,37,81,750	...	5,37,81,750
	Total Revenue	<b>17,91,10,250</b>	...	<b>17,91,10,250</b>
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	...	...	...
	Total Capital	...	...	...
14	Revenue			
	2053 DISTRICT ADMINISTRATION	3,17,00,000	...	3,17,00,000
	Total Revenue	<b>3,17,00,000</b>	...	<b>3,17,00,000</b>
15	Revenue			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION	2,52,75,000	...	2,52,75,000
	Total Revenue	<b>2,52,75,000</b>	...	<b>2,52,75,000</b>
16	Revenue			
	2055 POLICE	41,34,50,000	1,25,000	41,35,75,000
	2070 OTHER ADMINISTRATIVE SERVICES ETC.	3,45,73,750	1,250	3,45,75,000
	2216 HOUSING-	33,00,000	...	33,00,000
	Total Revenue	<b>45,13,25,750</b>	1,26,250	<b>45,14,50,000</b>
	Capital			
	4055 CAPITAL OUTLAY ON POLICE	71,25,000	...	71,25,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Total Capital	<b>71,25,000</b>	...	<b>71,25,000</b>
17	Revenue			
	2056 JAILS	1,44,75,000	...	1,44,75,000
	Total Revenue	<b>1,44,75,000</b>	...	<b>1,44,75,000</b>
18	Revenue	2,71,00,000	...	2,71,00,000
	2058 STATIONERY AND PRINTING-			
	Total Revenue	<b>2,71,00,000</b>	...	<b>2,71,00,000</b>
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	5,50,000	...	5,50,000
	4216 CAPITAL OUTLAY ON HOUSING-	11,00,000	...	11,00,000
	Total Capital	<b>16,50,000</b>	...	<b>16,50,000</b>
19	Revenue			
	2052 SECRETARIAT GENERAL SERVICE	70,25,000	...	70,25,000
	2059 PUBLIC WORKS	25,56,80,250	1,25,000	25,58,05,250
	2216 HOUSING-	1,27,50,000	...	1,27,50,000
	Total Revenue	<b>27,54,55,250</b>	<b>1,25,000</b>	<b>27,55,80,250</b>
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS	8,09,84,,000	...	8,09,84,,000
	4202 CAPITAL OUTLAY ON EDUCATION	29,75,000	...	29,75,000
	4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	34,75,000	...	34,75,000
	4216 CAPITAL OUTLAY ON HOUSING-	31,75,000	...	31,75,000
	Total Capital	<b>9,06,09,000</b>	...	<b>9,06,09,000</b>
20	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC	3,83,97,500	...	3,83,97,500
	Total Revenue	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS	...	...	...
	Total Capital	...	...	...
21	Revenue			
	2075 MISCELLANEOUS GENERAL SERVICES	18,750	...	18,750
	2202 GENERAL EDUCATION	139,08,64,000	...	139,08,64,000
	2203 TECHNICAL EDUCATION	3,85,00,000	...	3,85,00,000
	2204 SPORTS AND YOUTH SERVICES	6,66,24,000	...	6,66,24,000
	2205 ART AND CULTURE-	6,44,77,500	...	6,44,77,500
	3425 OTHER SCIENTIFIC RESEARCH	7,75,000	...	7,75,000
	3454 CENSUS SURVEYS AND STATISTICS	10,53,750	...	10,53,750
	Total Revenue	<b>156,23,13,000</b>	...	<b>156,23,13,000</b>
	Capital			
	4202 CAPITAL OUTLAY ON EDUCATION	4,75,000	...	4,75,000
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE	...	...	...
	Total Capital	<b>4,75,000</b>	...	<b>4,75,000</b>
22	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES ETC	2,18,20,000	...	2,18,20,000
	2216 HOUSING-	81,25,000	...	81,25,000
	Total Revenue	<b>2,99,45,000</b>	...	<b>2,99,45,000</b>
23	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC	33,25,000	...	33,25,000
	Total Revenue	<b>33,25,000</b>	...	<b>33,25,000</b>
24	Revenue			
	2071 PENSION AND OTHER RETIREMENT BENEFITS	31,39,25,000	...	31,39,25,000
	Total Revenue	<b>31,39,25,000</b>	...	<b>31,39,25,000</b>



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
25	Revenue 2075 MISCELLANEOUS GENERAL SERVICES	13,92,500	...	13,92,500
	Total Revenue	<b>13,92,500</b>	...	<b>13,92,500</b>
26	Revenue 2210 MEDICAL AND PUBLIC HEALTH	34,81,12,500	...	34,81,12,500
	2211 FAMILY WELFARE	3,90,11,000	...	3,90,11,000
	Total Revenue	<b>38,71,23,500</b>	...	<b>38,71,23,500</b>
	Capital 4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	4,78,25,000	...	4,78,25,000
	4211 CAPITAL OUTLAY ON FAMILY WELFARE	12,50,000	...	12,50,000
	Total Capital	<b>4,90,75,000</b>	...	<b>4,90,75,000</b>
27	Revenue 2215 WATER SUPPLY AND SANITATION	19,71,50,000	...	19,71,50,000
	2216 HOUSING-	6,25,000	...	6,25,000
	Total Revenue	<b>19,77,75,000</b>	...	<b>19,77,75,000</b>
	Capital 4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION	36,58,50,000	...	36,58,50,000
	4216 CAPITAL OUTLAY ON HOUSING	25,00,000	...	25,00,000
	Total Capital	<b>36,83,50,000</b>	...	<b>36,83,50,000</b>
28	Revenue 2216 HOUSING	5,34,02,500	...	5,34,02,500
	Total Revenue	<b>5,34,02,500</b>	...	<b>5,34,02,500</b>
	Capital 4216 CAPITAL OUTLAY ON HOUSING	25,97,500	...	25,97,500
	6216 LOANS FOR HOUSING	...	...	...
	Total Capital	<b>25,97,500</b>	...	<b>25,97,500</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
29	Revenue			
	2217 URBAN DEVELOPMENT	8,20,83,500	...	8,20,83,500
	Total Revenue	<b>8,20,83,500</b>	...	<b>8,20,83,500</b>
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	1,25,000	...	1,25,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	3,42,79,000	...	3,42,79,000
	6217 LOANS FOR URBAN DEVELOPMENT	...	...	...
	Total Capital	<b>3,44,04,000</b>	...	<b>3,44,04,000</b>
30	Revenue			
	2220 INFORMATION AND PUBLICITY	1,67,80,750	...	1,67,80,750
	Total Revenue	<b>1,67,80,750</b>	...	<b>1,67,80,750</b>
31	Revenue			
	2230 LABOUR AND EMPLOYMENT	3,20,60,050	...	3,20,60,050
	Total Revenue	<b>3,20,60,050</b>	...	<b>3,20,60,050</b>
32	Revenue			
	3456 CIVIL SUPPLIES	1,53,25,000	...	1,53,25,000
	Total Revenue	<b>1,53,25,000</b>	...	<b>1,53,25,000</b>
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING	10,00,000	...	10,00,000
	Total Capital	<b>10,00,000</b>	...	<b>10,00,000</b>
33	Revenue			
	2235 SOCIAL SECURITY AND WELFARE	...	...	...
	Total Revenue	...	...	...
	6235 LOANS FOR SOCIAL SECURITY AND WELFARE	2,50,000	...	2,50,000
	Total Capital	<b>2,50,000</b>	...	<b>2,50,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
34	Revenue			
	2225 WELFARE OF S.CS., S.TS AND OTHER B.CS.	6,50,00,000	...	6,50,00,000
	2235 SOCIAL SECURITY AND WELFARE	9,68,79,500	...	9,68,79,500
	2236 NUTRITION-	13,01,50,000	...	13,01,50,000
	Total Revenue	<b>29,20,29,500</b>	...	<b>29,20,29,500</b>
	Capital			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	3,68,93,750	...	3,68,93,750
	6225 LOANS FOR WELFARE OF S.CS., S.TS AND OTHER B.CS.	...	...	...
	Total Capital	<b>3,68,93,750</b>	...	<b>3,68,93,750</b>
35	Revenue			
	2235 SOCIAL SECURITY AND WELFARE	8,90,750	...	8,90,750
	Total Revenue	<b>8,90,750</b>	...	<b>8,90,750</b>
36	Revenue			
	2275 MISCELLANEOUS GENERAL SERVICES	65,000	...	65,000
	2235 SOCIAL SECURITY AND WELFARE	39,71,250	1,63,750	41,35,000
	Total Revenue	<b>40,36,250</b>	<b>1,63,750</b>	<b>42,00,000</b>
37	Revenue			
	2250 OTHER SOCIAL SERVICES	12,500	...	12,500
	Total Revenue	<b>12,500</b>	...	<b>12,500</b>
38	Revenue			
	3451 SECRETARIAT-ECONOMIC SERVICES	13,17,75,000	...	13,17,75,000
	Total Revenue	<b>13,17,75,000</b>	...	<b>13,17,75,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
39	Revenue			
	2425 CO-OPERATION	4,10,26,000	...	4,10,26,000
	Total Revenue	<b>4,10,26,000</b>	...	<b>4,10,26,000</b>
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION	1,61,33,750	...	1,61,33,750
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	5,00,000	...	5,00,000
	6425 LOANS FOR CO-OPERATION	32,77,500	...	32,77,500
	Total Capital	<b>1,99,11,250</b>	...	<b>1,99,11,250</b>
40	Revenue			
	2552 NORTH EASTERN AREAS (SPECIAL AREAS PROGRAMME)	22,62,98,750	...	22,62,98,750
	Total Revenue	<b>22,62,98,750</b>	...	<b>22,62,98,750</b>
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	31,56,25,000	...	31,56,25,000
	Total Capital	<b>31,56,25,000</b>	...	<b>31,56,25,000</b>
41	Revenue			
	3454 CENSUS, SURVEYS AND STATISTICS	1,71,41,000	...	1,71,41,000
	Total Revenue	1,71,41,000	...	1,71,41,000
42	Revenue			
	2216 HOUSING-	1,00,000	...	1,00,000
	3475 OTHER GENERAL ECONOMIC SERVICES.	48,00,000	...	48,00,000
	Total Revenue	<b>49,00,000</b>	...	<b>49,00,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
43	Revenue			
	2216 HOUSING-	26,25,000	...	26,25,000
	2401 CROP HUSBANDRY	25,72,75,000	2,50,000	25,72,75,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	75,00,000	...	75,00,000
	2435 OTHER AGRICULTURAL PROGRAMMES	57,75,000	...	57,75,000
	2702 MINOR IRRIGATION	3,59,25,000	...	3,59,25,000
	Total Revenue	<b>30,91,00,000</b>	<b>2,50,000</b>	<b>30,93,50,000</b>
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	7,50,000	...	7,50,000
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	10,00,000	...	10,00,000
44	4416 INVESTMENT IN AGRICULTURAL FINANCIAL INST.	2,50,000	...	2,50,000
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	3,54,50,000	...	3,54,50,000
	Total Capital	<b>3,74,50,000</b>	<b>...</b>	<b>3,74,50,000</b>
	Revenue			
	2701 MEDIUM IRRIGATION-II- WORKS UNDER E AND D WING P. W. D MEDIUM	...	...	...
	2711 FLOOD CONTROL AND DRAINAGE	17,75,000	...	17,75,000
44	Total Revenue	<b>17,75,000</b>	<b>...</b>	<b>17,75,000</b>
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION	10,00,000	...	10,00,000
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	78,75,000	...	78,75,000
	Total Capital	<b>88,75,000</b>	<b>...</b>	<b>88,75,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
45	Revenue			
	2216 HOUSING-	16,75,000	...	16,75,000
	2402 SOIL AND WATER CONSERVATION	15,77,26,250	...	15,77,26,250
	2415 AGRICULTURAL RESEARCH AND EDUCATION	5,55,000	...	5,55,000
	Total Revenue	<b>15,99,56,250</b>	...	<b>15,99,56,250</b>
46	Revenue			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	3,18,75,000	...	3,18,75,000
	Total Revenue	<b>3,18,75,000</b>	...	<b>3,18,75,000</b>
47	Revenue			
	2216 HOUSING	63,59,750	...	63,59,750
	2403 ANIMAL HUSBANDRY	10,05,38,250	...	10,05,38,250
	2415 AGRICULTURAL RESEARCH AND EDUCATION	29,72,000	...	29,72,000
	Total Revenue	<b>10,98,70,000</b>	...	<b>10,98,70,000</b>
48	Revenue			
	2216 HOUSING	6,63,500	...	6,63,500
	2404 DAIRY DEVELOPMENT	1,72,16,250	...	1,72,16,250
	Total Revenue	<b>1,78,79,750</b>	...	<b>1,78,79,750</b>
49	Revenue			
	2216 HOUSING	2,50,000	...	2,50,000
	2404 FISHERIES	2,57,78,750	...	2,57,78,750
	2415 AGRICULTURAL RESEARCH AND EDUCATION	14,50,000	...	14,50,000
	Total Revenue	<b>2,74,78,750</b>	...	<b>2,74,78,750</b>
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	7,50,000	...	7,50,000
	4405 CAPITAL OUTLAY ON FISHERIES	3,75,000	...	3,75,000
	Total Capital	<b>11,25,000</b>	...	<b>11,25,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
50	Revenue			
	2406 FORESTRY AND WILD LIFE	15,27,37,500	2,50,000	15,29,87,500
	2415 AGRICULTURAL RESEARCH AND EDUCATION	29,82,750	...	29,82,750
	Total Revenue	<b>15,57,20,250</b>	<b>2,50,000</b>	<b>15,59,70,250</b>
	Capital			
51	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	2,31,25,000	...	2,31,25,000
	Total Capital	2,31,25,000	...	2,31,25,000
51	Revenue			
	2216 HOUSING-	12,50,000	...	12,50,000
	2401 CROP HUSBANDRY	52,50,000	...	52,50,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	1,34,75,000	...	1,34,75,000
	2505 RURAL EMPLOYMENT	7,45,00,000	...	7,45,00,000
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	36,82,40,625	...	36,82,40,625
	Total Revenue	46,27,15,625	...	46,27,15,625
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	12,50,000	...	12,50,000
	4515 CAPITAL OUTLAY ON RURAL DEVELOPMENT	18,59,375	...	18,59,375
	Total Capital	31,09,375	...	31,09,375
52	Revenue			
	2852 INDUSTRIES	92,18,500	...	92,18,500
	Total Revenue	92,18,500	...	92,18,500
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT	1,25,00,000	...	1,25,00,000
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	1,00,00,000	...	1,00,00,000
52	6885 LOANS FOR OTHER INDUSTRIES AND MINERALS	...	...	...
	Total Capital	2,25,00,000	...	2,25,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
53	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	5,03,31,000	...	5,03,31,000
	Total Revenue	5,03,31,000	...	5,03,31,000
	Capital			
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES	...	...	...
	6851 LOANS FOR VILLAGE AND SMALL SCALE INDUSTRIES	...	...	...
	Total Capital	...	...	...
54	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	4,09,64,500	...	4,09,64,500
	Total Revenue	4,09,64,500	...	4,09,64,500
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	...	...	...
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES	11,75,000	...	11,75,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	Total Capital	11,75,000	...	11,75,000
55	Revenue			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	6,22,25,000	...	6,22,25,000
	Total Revenue	6,22,25,000	...	6,22,25,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	4853 CAPITAL OUTLAY ON MINING AND METALLURGICAL INDUSTRIES	25,000	...	25,000
	Total Capital	25,000	...	25,000



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
56	Revenue			
	3054 ROADS AND BRIDGES	21,30,19,250	...	21,30,19,250
	Total Revenue	21,30,19,250	...	21,30,19,250
	Capital			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	49,41,99,000	...	49,41,99,000
	Total Capital	49,41,99,000	...	49,41,99,000
57	Revenue			
	3452 TOURISM	1,31,75,000	...	1,31,75,000
	Total Revenue	1,31,75,000	...	1,31,75,000
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS	...	...	...
	5452 CAPITAL OUTLAY ON TOURISM	2,75,000	...	2,75,000
	7452 LOANS FOR TOURISM	...	...	...
	Total Capital	2,75,000	...	2,75,000
58	Revenue			
	3606 AID MATERIALS AND EQUIPMENTS	...	...	...
	Total Revenue	...	...	...
59	Capital			
	5465 INVESTMENT IN GENERAL FINANCIAL AND TRAINING INSTITUTIONS.	...	...	...
	Total Capital	...	...	...
	Capital			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	37,67,75,000	37,67,75,000
	Total Capital	...	37,67,75,000	37,67,75,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	...	4,70,33,750	4,70,33,750
	Total Capital	...	4,70,33,750	4,70,33,750
60	Capital 7610 LOANS TO GOVERNMENT SERVANTS, ETC	1,47,50,000	...	1,47,50,000
	Total Capital	1,47,50,000	...	1,47,50,000
61	Capital 7615 MISCELLANEOUS LOANS	...	...	...
	Total Capital	...	...	...
62	Capital INTER-STATE SETTLEMENT	...	...	...
	Total Capital	...	...	...
63	Capital 7999 APPROPRIATION TO CONTINGENCY FUND	...	...	...
	Total Capital	...	...	...
	TOTAL	898,14,34,300	105,28,75,000	1003,43,09,300

**L. M. SANGMA,**  
Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department

**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

**No.LL(B)62/2004/Pt./123.**—The Meghalaya Appropriation (No.II) Act, 2008 (Act No. 3 of 2008) is hereby published for general information.  
The 2nd June, 2008.

**MEGHALAYA ACT NO. 3 OF 2008**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 30th May, 2008.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 2nd June, 2008.

**THE MEGHALAYA APPROPRIATION (NO. II) ACT, 2008**

**An**

**Act**

*to authorise payment and appropriation of certain sums from and out of the Consolidated fund of Meghalaya for the servicers of Financial year 2008-2009*

Be it enacted by the Legislature of the State of Meghalaya in the fifty ninth year of republic of India as follows:-

Short title and  
Commencement

1. (1) This Act may be called the Meghalaya Appropriation (No.II) Act, 2008.
- (2) It shall be deemed to have come into force on the first day of April,2007.

Withdrawal of  
Rs.4013,72,37,200  
from and out of the  
Consolidated fund of Meghalaya for  
the financial year 2008-2009.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) of the schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 2008 to the sums Rupees Four thousand thirteen crores seventy two lakhs thirty seven thousand two hundred only towards defraying several charges which will come in course of payment beginning on the thirty first day of March, 2009 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to to the said year.

**L. M. SANGMA,**  
Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	Revenue			
	2011 PARLIAMENTARY/STATE/ UNION TERRITORY LEGIS- LATURE	19,51,48,000	54,01,000	20,05,49,000
	2058 STATIONERY AND PRINTING	1,01,00,000	...	1,01,00,000
	Total Revenue	20,52,48,000	54,01,000	21,06,49,000
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	4,00,000	...	4,00,000
	Total Capital	4,00,000	...	4,00,000
02	Revenue			
	2012 GOVERNOR	80,000	3,74,20,000	3,75,00,000
	Total Revenue	80,000	3,74,20,000	3,75,00,000
	Capital	...	...	...
	4216 CAPITAL OUTLAY ON HOUSING	...	...	...
	Total Capital	...	...	...
03	Revenue			
	2013 COUNCIL OF MINISTERS	6,35,39,000	...	6,35,39,000
	2070 OTHER ADMINISTRATIVE SERVICES, ETC	...	...	...
	Total Revenue	6,35,39,000	...	6,35,39,000
04	Revenue			
	2014 ADMINISTRATION OF JUSTICE.	4,26,53,000	1,47,47,000	5,74,00,000
	Total Revenue	4,26,53,000	1,47,47,000	5,74,00,000
05	Revenue			
	2015 ELECTIONS	13,53,00 ,000	...	13,53,00 ,000
	Total Revenue	13,53,00 ,000	...	13,53,00 ,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
06	Revenue			
	2029 LAND REVENUE	6,16,00,000	...	6,16,00,000
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	11,95,00,000	...	11,95,00,000
	2250 OTHER SOCIAL SERVICES	50,000	...	50,000
	3475 OTHER GENERAL ECONOMIC SERVICES	...	...	...
	Total Revenue	18,11,50,000	...	18,11,50,000
	Capital			
	6225 LOANS FOR WELFARE OF SCS, S TS AND OTHER B.CS	...	..	...
	6250 LOANS FOR OTHER SOCIAL SERVICES	...	...	...
	6401 LOANS FOR CROP HUSBANDRY	...	....	...
	Total Capital	...	...	...
07	Revenue			
	2030 STAMPS AND REGISTRATION	98,00,000	...	98,00,000
	Total Revenue	98,00,000	...	98,00,000
08	Revenue			
	2039 STATE EXCISE	4,72,00,000	...	4,72,00,000
	Total Revenue	4,72,00,000	...	4,72,00,000
09	Revenue			
	2040 TAXES ON SALES, TRADE ETC	7,45,67,000	...	7,45,67,000
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	4,00,000	...	4,00,000
	Total Revenue	7,49,67,000	...	7,49,67,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
10	Revenue			
	2041 TAXES ON VEHICLES	8,32,12,000	...	8,32,12,000
	2070 OTHER ADMINISTRATIVE SERVICES ETC	2,67,88,000	...	2,67,88,000
	3055 ROAD TRANSPORT	...	...	...
	Total Revenue	11,00,00,000	...	11,00,00,000
	Capital			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	26,00,000	..	26,00,000
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	4,14,00,000	...	4,14,00,000
	Total Capital	4,40,00,000	...	4,40,00,000
11	Revenue			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	50,64,00,000	...	50,64,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	1,25,00,000	...	1,25,00,000
	2801 POWER	339,22,00,000	...	339,22,00,000
	4801 NON-CONVENTIONAL SOURCES OF ENERGY	1,90,00,000	...	1,90,00,000
	Total Revenue	393,01,00,000	...	393,01,00,000
	Capital			
	4801 CAPITAL OUTLAY ON POWER PROJECTS	...	...	...
	6801 LOANS FOR POWER PROJECTS	45,10,00,000	...	45,10,00,000
	Total Capital	45,10,00,000	...	45,10,00,000
12	Revenue			
	2047 OTHER FISCAL SERVICES	16,00,000	...	16,00,000
	Total Revenue	16,00,000	...	16,00,000
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	13,52,00,000	13,52,00,000
	Total Revenue	...	13,52,00,000	13,52,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Revenue			
	2049 INTEREST PAYMENTS	...	230,42,47,000	230,42,47,000
	Total Revenue	...	230,42,47,000	230,42,47,000
	Revenue			
	2051 PUBLIC SERVICE COMMISSION	...	1,55,90,000	1,55,90,000
	Total Revenue	...	1,55,90,000	1,55,90,000
13	Revenue			
	2052 SECRETARIAT GENERAL SERVICE	44,67,20,000	...	44,67,20,000
	2251 SECRETARIAT SOCIAL SERVICES	5,45,94,000	...	5,45,94,000
	3451 SECRETARIAT ECONOMIC SERVICES	21,51,27,000	...	21,51,27,000
	Total Revenue	71,64,41,000	...	71,64,41,000
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	...	...	...
	Total Capital	...	...	...
14	Revenue			
	2053 DISTRICT ADMINISTRATION	12,68,00,000	...	12,68,00,000
	Total Revenue	12,68,00,000	...	12,68,00,000
15	Revenue			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION	10,11,00,000	...	10,11,00,000
	Total Revenue	10,11,00,000	...	10,11,00,000
16	Revenue			
	2055 POLICE	165,38,00,000	5,00,000	165,43,00,000
	2070 OTHER ADMINISTRATIVE SERVICES ETC.	13,82,95,000	5,000	13,83,00,000
	2216 HOUSING-	1,32,00,000	...	1,32,00,000
	Total Revenue	180,52,95,000	5,05,000	180,58,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Capital			
	4055 CAPITAL OUTLAY ON POLICE	2,85,00,000	...	2,85,00,000
	Total Capital	2,85,00,000	...	2,85,00,000
17	Revenue			
	2056 JAILS	5,79,00,000	...	5,79,00,000
	Total Revenue	5,79,00,000	...	5,79,00,000
18	Revenue			
	2058 STATIONERY AND PRINTING	10,84,00,000	...	10,84,00,000
	Total Revenue	10,84,00,000	...	10,84,00,000
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	22,00,000	...	22,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	44,00,000	...	44,00,000
	Total Capital	66,00,000	...	66,00,000
19	Revenue			
	2052 SECRETARIAT GENERAL SERVICES	2,81,00,000	...	2,81,00,000
	2059 PUBLIC WORKS	102,27,21,000	5,00,000	102,32,21,000
	2216 HOUSING-	5,10,00,000	...	5,10,00,000
	Total Revenue	110,18,21,000	5,00,000	110,23,21,000
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS	32,39,36,000	...	32,39,36,000
	4202 CAPITAL OUTLAY ON EDUCATION	1,19,00,000	...	1,19,00,000
	4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	1,39,00,000	...	1,39,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	1,27,00,000	...	1,27,00,000
	Total Capital	36,24,36,000	...	36,24,36,000
20	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC	15,35,90,000	...	15,35,90,000
	Total Revenue			



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS	...	...	...
	Total Capital	...	...	...
21	Revenue 2075 MISCELLANEOUS GENERAL SERVICES	17,500	...	17,500
	2202 GENERAL EDUCATION	556,34,56,000	...	556,34,56,000
	2203 TECHNICAL EDUCATION	15,40,00,000	...	15,40,00,000
	2204 SPORTS AND YOUTH SERVICES	26,64,96,000	...	26,64,96,000
	2205 ART AND CULTURE-	5,20,88,750	...	5,20,88,750
	3425 OTHER SCIENTIFIC RESEARCH	31,00,000	...	31,00,000
	3454 CENSUS SURVEYS AND STATISTICS	42,15,000	...	42,15,000
	Total Revenue	624,92,52,000	...	624,92,52,000
	Capital 4202 CAPITAL OUTLAY ON EDUCATION	19,00,000	...	19,00,000
	6202 LOANS FOR EDUCATION, ART AND CULTURE	...	...	...
	Total Capital	19,00,000	...	19,00,000
22	Revenue 2070 OTHER ADMINISTRATIVE SERVICES ETC	8,72,80,000	...	8,72,80,000
	2216 HOUSING-	3,25,00,000	...	3,25,00,000
	Total Revenue	11,97,80,000	...	11,97,80,000
23	Revenue 2070 OTHER ADMINISTRATIVE SERVICES, ETC	1,33,00,000	...	1,33,00,000
	Total Revenue	1,33,00,000	...	1,33,00,000
24	Revenue 2071 PENSION AND OTHER RETIREMENT BENEFITS	125,57,00,000	...	125,57,00,000
	Total Revenue	125,57,00,000	...	125,57,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
25	Revenue			
	2075 MISCELLANEOUS GENERAL SERVICES	55,70,000	...	55,70,000
	Total Revenue	55,70,000	...	55,70,000
26	Revenue			
	2210 MEDICAL AND PUBLIC HEALTH	139,24,50,000	...	139,24,50,000
	2211 FAMILY WELFARE	15,60,44,000	...	15,60,44,000
	Total Revenue	154,84,94,000	...	154,84,94,000
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	19,13,00,000	...	19,13,00,000
	4211 CAPITAL OUTLAY ON FAMILY WELFARE	50,00,000	...	50,00,000
27	Total Capital	19,63,00,000	...	19,63,00,000
	Revenue			
	2215 WATER SUPPLY AND SANITATION	78,86,00,000	...	78,86,00,000
	2216 HOUSING-	25,00,000	...	25,00,000
	Total Revenue	79,11,00,000	...	79,11,00,000
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION	146,34,00,000	...	146,34,00,000
28	4216 CAPITAL OUTLAY ON HOUSING	1,00,00,000	...	1,00,00,000
	Total Capital	147,34,00,000	...	147,34,00,000
	Revenue			
	2216 HOUSING	21,36,10,000	...	21,36,10,000
	Total Revenue	21,36,10,000	...	21,36,10,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	1,03,90,000	...	1,03,90,000
	6216 LOANS FOR HOUSING	...	...	...
	Total Capital	1,03,90,000	...	1,03,90,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
29	Revenue			
	2217 URBAN DEVELOPMENT	32,83,34,000	...	32,83,34,000
	Total Revenue	32,83,34,000	...	32,83,34,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	5,00,000	...	5,00,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	13,71,16,000	...	13,71,16,000
6217 LOANS FOR URBAN DEVELOPMENT		...	...	...
	Total Capital	13,76,16,000	...	13,76,16,000
30	Revenue			
	2220 INFORMATION AND PUBLICITY	6,71,23,000	...	6,71,23,000
	Total Revenue	6,71,23,000	...	6,71,23,000
31	Revenue			
	2230 LABOUR AND EMPLOYMENT	12,82,40,200	...	12,82,40,200
	Total Revenue	12,82,40,200	...	12,82,40,200
32	Revenue			
	3456 CIVIL SUPPLIES	6,13,00,000	...	6,13,00,000
	Total Revenue	6,13,00,000	...	6,13,00,000
	Capital			
4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING		40,00,000	...	40,00,000
	Total Capital	40,00,000	...	40,00,000
33	Revenue			
	2235 SOCIAL SECURITY AND WELFARE	...	...	...
	Total Revenue	...	...	...
6235 LOANS FOR SOCIAL SECURITY AND WELFARE		10,00,000	...	10,00,000
	Total Capital	10,00,000	...	10,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
34	Revenue			
	2225 WELFARE OF S.CS., S.TS AND OTHER B.CS.	26,00,00,000	...	26,00,00,000
	2235 SOCIAL SECURITY AND WELFARE	38,75,18,000	...	38,75,18,000
	2236 NUTRITION-	52,06,00,000	...	52,06,00,000
	Total Revenue	116,81,18,000	...	116,81,18,000
	Capital			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	14,75,75,000	...	14,75,75,000
	6225 LOANS FOR WELFARE OF S.CS., S.TS AND OTHER B.CS.	...	...	...
	Total Capital	14,75,75,000	...	14,75,75,000
35	Revenue			
	2235 SOCIAL SECURITY AND WELFARE	35,63,000	...	35,63,000
	Total Revenue	35,63,000	...	35,63,000
36	Revenue			
	2275 MISCELLANEOUS GENERAL SERVICES	2,60,000	...	2,60,000
	2235 SOCIAL SECURITY AND WELFARE	1,58,85,000	6,55,000	1,65,40,000
	Total Revenue	1,61,45,000	6,55,000	1,68,00,000
37	Revenue			
	2250 OTHER SOCIAL SERVICES	50,000	...	50,000
	Total Revenue	50,000	...	50,000
38	Revenue			
	3451 SECRETARIAT-ECONOMIC SERVICES	52,71,00,000	...	52,71,00,000
	Total Revenue	52,71,00,000	...	52,71,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
39	Revenue			
	2425 CO-OPERATION	16,41,04,000	...	16,41,04,000
	Total Revenue	16,41,04,000	...	16,41,04,000
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION	6,45,35,000	...	6,45,35,000
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	20,00,000	...	20,00,000
	6425 LOANS FOR CO-OPERATION	1,31,10,000	...	1,31,10,000
	Total Capital			
		7,96,45,000	...	7,96,45,000
40	Revenue			
	2552 NORTH EASTERN AREAS (SPECIAL AREAS PROGRAMME)	90,51,95,000	...	90,51,95,000
	Total Revenue	90,51,95,000	...	90,51,95,000
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	126,25,00,000	...	126,25,00,000
	Total Capital	126,25,00,000	...	126,25,00,000
41	Revenue			
	3454 CENSUS, SURVEYS AND STATISTICS	6,85,64,000	...	6,85,64,000
	Total Revenue	6,85,64,000	...	6,85,64,000
42	Revenue			
	2216 HOUSING-	4,00,000	...	4,00,000
	3475 OTHER GENERAL ECONOMIC SERVICES.	1,92,00,000	...	1,92,00,000
	Total Revenue	1,96,00,000	...	1,96,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
43	Revenue			
	2216 HOUSING-	1,05,00,000	...	1,05,00,000
	2401 CROP HUSBANDRY	102,91,00,000	10,00,000	103,01,00,000
	2408 FOOD STORAGE AND WAREHOUSING	...	...	...
	2415 AGRICULTURAL RESEARCH AND EDUCATION	3,00,00,000	...	3,00,00,000
	2435 OTHER AGRICULTURAL PROGRAMMES	2,31,00,000	...	2,31,00,000
	2702 MINOR IRRIGATION	14,37,00,000	...	14,37,00,000
	Total Revenue	123,64,00,000	10,00,000	123,74,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	30,00,000	...	30,00,000
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	40,00,000	...	40,00,000
	4416 INVESTMENT IN AGRICULTURAL FINANCIAL INST.	10,00,000	...	10,00,000
44	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	14,18,00,000	...	14,18,00,000
	Total Capital	14,98,00,000	...	14,98,00,000
	Revenue			
	2701 MEDIUM IRRIGATION-II- WORKS UNDER E AND D WING P. W. D MEDIUM	...	...	...
	2711 FLOOD CONTROL AND DRAINAGE	71,00,000	...	71,00,000
	Total Revenue	71,00,000	...	71,00,000
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION	40,00,000	...	40,00,000
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	3,15,00,000	...	3,15,00,000
	Total Capital	3,55,00,000	...	3,55,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
45	Revenue			
	2216 HOUSING-	67,00,000	...	67,00,000
	2402 SOIL AND WATER CONSERVATION	63,09,05,000	...	63,09,05,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	22,20,000	...	22,20,000
	Total Revenue	63,98,25,000	...	63,98,25,000
46	Revenue			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	12,75,00,000	...	12,75,00,000
	Total Revenue	12,75,00,000	...	12,75,00,000
47	Revenue			
	2216 HOUSING	2,54,39,000	...	2,54,39,000
	2403 ANIMAL HUSBANDRY	40,21,53,000	...	40,21,53,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,18,88,000	...	1,18,88,000
	Total Revenue	43,94,80,000	...	43,94,80,000
48	Revenue			
	2216 HOUSING	26,54,000	...	26,54,000
	2404 DAIRY DEVELOPMENT	6,88,65,000	...	6,88,65,000
	Total Revenue	7,15,19,000	...	7,15,19,000
49	Revenue			
	2216 HOUSING	10,00,000	...	10,00,000
	2404 FISHERIES	10,31,15,000	...	10,31,15,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	58,00,000	...	58,00,000
	Total Revenue	10,99,15,000	...	10,99,15,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	30,00,000	...	30,00,000
	4405 CAPITAL OUTLAY ON FISHERIES	15,00,000	...	15,00,000
	Total Capital	45,00,000	...	45,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
50	Revenue			
	2406 FORESTRY AND WILD LIFE	61,09,50,000	1,00,000	61,19,50,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,19,31,000	...	1,19,31,000
	Total Revenue	62,28,81,000	1,00,000	62,38,81,000
	Capital			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	9,25,00,000	...	9,25,00,000
	Total Capital	9,25,00,000	...	9,25,00,000
51	Revenue			
	2216 HOUSING-	50,00,000	...	50,00,000
	2401 CROP HUSBANDRY	2,10,00,000	...	2,10,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	5,39,00,000	...	5,39,00,000
	2505 RURAL EMPLOYMENT	29,80,00,000	...	29,80,00,000
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	147,29,62,500	...	147,29,62,500
	Total Revenue	185,08,62,500	...	185,08,62,500
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	50,00,000	...	50,00,000
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES	74,37,500	...	74,37,500
	Total Capital	1,24,37,500	...	1,24,37,500
52	Revenue			
	2852 INDUSTRIES	3,68,74,000	...	3,68,74,000
	Total Revenue	3,68,74,000	...	3,68,74,000
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT	5,00,00,000	...	5,00,00,000
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	4,00,00,000	...	4,00,00,000
	6885 OTHER LOANS FOR INDUSTRIES AND MINERALS	...	...	...
	Total Capital	9,00,00,000	...	9,00,00,000



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
53	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	20,13,24,000	...	20,13,24,000
	Total Revenue	20,13,24,000	...	20,13,24,000
	Capital			
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES	...	...	...
	6851 LOANS FOR VILLAGE AND SMALL SCALE INDUSTRIES	...	...	...
	Total Capital	...	...	...
54	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	16,38,58,000	...	16,38,58,000
	Total Revenue	16,38,58,000	...	16,38,58,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	...	...	...
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL SCALE INDUSTRIES	47,00,000	...	47,00,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	Total Capital	47,00,000	...	47,00,000
55	Revenue			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	24,89,00,000	...	24,89,00,000
	Total Revenue	24,89,00,000	...	24,89,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	4853 CAPITAL OUTLAY ON MINING AND METALLURGICAL INDUSTRIES	1,00,000	...	1,00,000
	Total Capital	1,00,000	...	1,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
56	Revenue			
	3054 ROADS AND BRIDGES	85,20,77,000	...	85,20,77,000
	Total Revenue	85,20,77,000	...	85,20,77,000
	Capital			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	197,67,96,000	...	197,67,96,000
	Total Capital	197,67,96,000	...	197,67,96,000
57	Revenue			
	3452 TOURISM	5,27,00,000	...	5,27,00,000
	Total Revenue	5,27,00,000	...	5,27,00,000
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS	...	...	...
	5452 CAPITAL OUTLAY ON TOURISM	11,00,000	...	11,00,000
	7452 LOANS FOR TOURISM	...	...	...
	Total Capital	11,00,000	...	11,00,000
58	Revenue			
	3606 AID MATERIALS AND EQUIPMENTS	...	...	...
	Total Revenue	...	...	...
59	Capital			
	5465 INVESTMENT IN GENERAL FINANCIAL AND TRAINING INSTITUTIONS.	...	...	...
	Total Capital	...	...	...
	Capital			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	150,71,00,000	150,71,00,000
	Total Capital	...	150,71,00,000	150,71,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT Total Capital	...	18,81,35,000	18,81,35,000
		...	18,81,35,000	18,81,35,000
60	Capital 7610 LOANS TO GOVERNMENT SERVANTS, ETC Total Capital	5,90,00,000	...	5,90,00,000
		5,90,00,000	...	5,90,00,000
61	Capital 7615 MISCELLANEOUS LOANS Total	...	...	...
	Capital	...	...	...
62	Capital INTER-STATE SETTLEMENT Total Capital	...	...	...
		...	...	...
63	Capital 7999 APPROPRIATION TO CONTINGENCY FUND Total Capital	...	...	...
		...	...	...
	TOTAL	3592,57,37,200	421,15,00,000	4013,72,37,200

**L. M. SANGMA,**  
 Joint Secretary to the Govt. of Meghalaya,  
 Law (B) Department

**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

The 11th June, 2008.

**No.LL(B)3/2001/57.**—The Meghalaya Co-operative Societies (Amendment) Act, 2008 (Act No. 4 of 2008) is hereby published for general information.

**MEGHALAYA ACT NO. 4 OF 2008**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 9th June, 2008.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 11th June, 2008.

**THE MEGHALAYA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2008**

**An**

**Act**

further to amend the Meghalaya Co-operative Societies Act (Assam Act 1 of 1950 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the fifty-ninth Year of the Republic of India as follows:-

Short title and commencement	1. (1) This Act may be called the Meghalaya Cooperative Societies (Amendment) Act, 2008.
	(2) It shall come into force at once.
Amendment of Section 2.	2. In Section 2 of the Meghalaya Co-operative Societies Act (Assam Act No. 1 of 1950 as adapted by Meghalaya) (hereinafter referred to as the principal Act)
	(i) for clause (a) as amended, the following shall be substituted, namely,-
	“(a) “ <i>administrative council</i> ” means a body intermediary between a Managing body or Board of Directors and the General Assembly of a registered society;”
	(ii) in clause (d), (h) and (i) between the word “ <i>registered</i> ” and ‘ <i>society</i> ’ appearing therein, the word ‘ <i>cooperative</i> ’ shall respectively be inserted.
	(iii) For clause (j), the following shall be substituted, namely,-
	“(j) “ <i>Managing Body</i> ” or “ <i>Board of Directors</i> ” means the body to which the management of the affairs of a registered society is directly entrusted and does not include the Administrative Council.”

- (iv) for clause (1) the following new clause (1) shall be substituted, namely,-
- “(I)” *“office bearer”* means a member duly elected by the General Assembly of a registered society, accordingly to its bye-laws, to any office of such society, including the office of President or Chairman, Vice-President or Vice Chairman, Secretary, Managing Director and Treasurer.
- (I) (i) Provided that any officer appointed by [Government of Meghalaya] to hold charge of any office of registered society shall be deemed to be any office-bearer unless specifically stated to the contrary;”
- Amendment of Section 6. 3. In section 6 of the principal Act, in Sub-section (1), the words *“or in the same Panchayat Area”* shall be omitted.
- Amendment of Section 10. 4. In section 10 of the principal Act-
- (i) In sub-section (I), for the words *“or a person to whom such power of the Registrar is delegated”* as appearing therein, shall be omitted;
- (ii) In sub-section (3), the words *“or the person to whom the Registrars power under this section is delegated”* as appearing therein, shall be omitted.
- Amendment of Section 13. 5. In section 13 of the principal Act, in sub-section (2) between the words *“Acts or Rules”* and *“he shall”* the words *“or any law for the time being in force”* shall be inserted.
- Amendment of Section 14. 6. In section 14 of the principal Act for the existing sub-section (2) (i),(ii),(iii),(iv) and (v), the following shall be substituted namely,-
- ”(2) (i) When it appears to an affiliating society that an amendment of the bye-law of a registered society which is a member and debtor of such society, is necessary in the interest of affiliating society it may suggest to the affiliated society that it makes the amendment within such time as it may specify. The affiliating society shall forward to the affiliated society a draft of the suggested amendment of the bye-laws”.
- “(ii) If the society fails to implement the suggestion within the time specified, the affiliating society may forward to the Registrar the amendment which it considers necessary, and the Registrar, if satisfied that the amendment is necessary and not contrary to the provisions of this Act Or the rules, may thereupon register the amendment and forward to the society a copy thereof together with a certificate signed by him. The certificate shall be conclusive evidence that the amendment has been registered and such amendment shall thereupon be binding upon the society and its members”.
- “(iii) In the interest of cooperative movement, the Registrar of Cooperative Society may with the approval of the Government amend any clause of the bye-laws of a Cooperative Society”.
- Amendment of Section 17. 7. In section 17 of the principal Act -
- (i) In sub-section (3), for the word *‘to’*, the word *‘if’* as appeared and substituted in clause (10) of Act No.6 of 2003 shall be deemed to have been substituted in between the words *“their rights”* and *“voting by”* and shall always be deemed to have been substituted accordingly;
- (ii) sub-section (4) shall be omitted.
- Amendment of Section 18. 8. Section 18 of the principal Act shall be omitted.
- Amendment of Section 20. 9. In section 20 of the principal Act, sub-section (2) shall be omitted.

Amendment of Section 21.	10.	In section 21 of the principal Act, sub-section (2) shall be omitted.
Amendment of Section 26.	11.	For the existing section 26 of the principal Act, the following new section 26 shall be substituted namely, -  <div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p>“Liability of member on winding up of society with limited liability”</p> </div> <div style="width: 50%;"> <p>“26. The members of a registered society shall in the winding up of the society be jointly and severally liable to contribute towards any deficiency in the assets of the society, subject to such limitation of amount as may be provided in the bye-laws.”</p> </div> </div>
Amendment of Section 31.	12.	In section 31 of the principal Act, after sub-clause (ii) of clause (a) of sub-section (2), the following new clause (b) shall be inserted, namely,-  <div style="margin-left: 40px;"> <p>(b) When the bye-laws of a registered society contain the provision of sub-section (2) (a) (ii), if the number of individual members exceed one-third of the total membership of the society, the individual members shall elect at a special meeting to be called by the Secretary of the society not more than one month before the Annual General Meeting in the manner prescribed in the bye-laws for Annual General Meetings, those individual members who, as the representatives of the body of individual members, shall form the one-third membership of the General Assembly for the purpose of voting at the annual and other meetings of the General Assembly during the ensuing year, only such elected representatives having the right to attend and vote at such general meetings.</p> </div>
Amendment of Section 32.	13.	In section 32 of the principal Act-  <div style="margin-left: 40px;"> <p>(a) In sub-section (3) for the word ‘or’ appearing between, the words “a period” and “ninety days” the word ‘of’ shall be substituted;</p> <p>(b) in sub-section (4) for the words “head office” appearing in the second line, the words “hold office” shall be substituted.</p> </div>
Amendment of Section 33.	14.	In section 33 of the principal Act, in sub-section (1) after the existing clause (a) the following new clause (aa), shall be added, namely,-  <div style="margin-left: 40px;"> <p>“(aa) at the request of the chairman of the society provided if such request is in the interest of the cooperative society;”</p> </div>
Amendment of Section 44.	15.	In section 44 of the principal Act, in sub-section (3), between the words “which is” and “the issue” appearing in the second line, the word “not” shall be inserted.
Amendment of Section 45.	16.	In section 45 of the principal Act, the proviso to sub-section (1) shall be omitted.
Amendment of Section 48.	17.	For the existing section 48 of the principal Act, the following shall be substituted, namely,-  <div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p>“Deduction of dues from Salary”</p> </div> <div style="width: 50%;"> <p>“48 (1) If a member of registered society, who is an employee of Government of Meghalaya or any local authority, takes a loan from a society and contracts to repay it by installments, and authorise the society to recover such installments by deduction from his salary, the person who disburses any amount payable to such member as salary or remuneration in respect of such employment shall, on demand from the society, deduct the amount of such installment from the amount disbursed to such member as salary and shall forthwith remit to the society the amount so deducted.</p> </div> </div>
Amendment of Section 50.	18.	In section 50 of the principal Act, in clause (a) of sub-section (2), for the word “co-operating” appearing in the eight line, the word “co-operative” shall be substituted.
Amendment of Section 54.	19.	Section 54 of the principal Act shall be omitted.

- |                           |  |
|---------------------------|--|
| Amendment of Section 55.  | 20. In section 55 of the principal Act, in sub-section (1), between the words “registered society” and “once at least” appearing in the fourth and fifth lines, the words “and society under liquidation” shall be inserted.   |
| Amendment of Section 57.  | 21. In section 57 of the principal Act, after clause (vii), the following new clause (viii) shall be added, namely;-<br><br>“(viii) any other relevant matter.”  |
| Amendment of Section 63.  | 22. In section 63 of the principal Act, in sub-section (1) as amended, between the words “the society” and “shall be referred” appearing in the third line, the words “or of the liquidator of a society” shall be inserted.   |
| Amendment of Section 64.  | 23. In section 64 of the principal Act, for sub-section (2), the following sub-sections (2) and (2A) shall be substituted, namely;-<br><br>“(2) The Registrar may withdraw any reference to such dispute referred under sub-section (1) and may deal with it himself under the said sub-section”.<br><br>“(2A) Where the Registrar is satisfied that a party to any reference made to him under section 63 with intent to defeat or delay the execution of any decision that may be passed thereon -<br><br>(a) is about to dispose of the whole or any part of his property; or<br><br>(b) is about to remove the whole or any part of his property from the local limits of the jurisdiction of the Registrar, the Registrar may, unless adequate security is furnished, direct the conditional attachment of the said property or such part thereof as he deems necessary; and such attachment shall have the same effect as if it had made by a competent Civil Court.”  |
| Amendment of Section 67.  | 24. For existing section 67 of the principal Act, the following new section 67 shall be substituted, namely,-<br><br>“Distribution of Fund of a dissolved Society” “67. On dissolution of a society, the reserve fund and any undisbursed cash in hand shall be applied to discharging liabilities of the society and the repayment of the share capital. Any sum that may remain may be applied to such item of local and public utility as may be selected by the members of the dissolved society and approved by the Registrar. If within three months of the notice published in the official Gazette under Section 68, notifying the closing of the liquidation proceedings of the society, the members fail to select an item as aforesaid the Registrar shall apply the fund to such local public utility as may be determined by him or credit the remaining sum to the reserve fund of a society to be formed to replace the dissolved society or if there be no such society, to any other deserving society existing within the same area of operation and having objects similar to those of the dissolved society or if there be no such society to any registered society in Meghalaya, as may be determined by the Registrar”. |
| Amendment of Section 69A. | 25. In section 69 A of the principal Act -<br><br>(a) In sub-section (1), for the word “suppression” appearing in the second line, the word “supersession” shall be substituted.<br><br>(b) In sub-section (4), for the words “Executive Officer” and “three years” appearing in the fifth and sixth line, the words “Administrator” and “five years” shall respectively be substituted.   |

Amendment of  
Section 70.

26. For the existing section 70 of the principal Act as amended, the following new section 70 shall be substituted, namely,-

"Power of Registrar to  
direct payment of dues"

"70. (1) Notwithstanding anything contained in Chapter X, the Registrar or such other person as may be authorised, in this behalf, may, on his own motion or on the written requisition of a registered society or an affiliating society for the recovery of any loan due by a defaulting member, after due enquiry, make an award directing payment by member of the amount found to be due.

(2) Any Cooperative Society dispensing credit business shall adhere to the Reserve Bank of India's circulars and instructions issued from time to time in the matter of recovery of non-performing assets.

Amendment of  
Section 76.

27. In section 76 of the principal Act, for the words "twenty five rupees" appearing in three line, the words "two hundred fifty rupees" shall be substituted.

Amendment of  
Section 97.

28. For the existing section 97 of the principal Act as amended, the following new section 97 shall be substituted, namely,-

"Power of the managing  
body of an affiliating  
society to enquire into the  
affairs of a member  
society"

"97. When a registered society takes a loan from an affiliating society and defaults payment of the debt or any installment thereof, any member of the managing body of affiliating society, may examine and look into the accounts and working of such borrowing society and report the result of his enquiry or examination particularly with reference to the said loan to the affiliating society and may recommend any suggestion in his report. The borrowing society shall furnish such information and produce such documents, books and accounts as the member of the managing body may require".

Insertion of new  
Chapter XIV A in  
between Chapter XVI  
and XV.

29. After section 84 of Chapter XIV and before section 85 of Chapter XV of the principal Act the following new Chapter XIV A and section 84A shall be inserted, namely, -

#### **Chapter XIV A**

"Act to have over riding  
effect"

"84A. Notwithstanding anything contrary contained in this Act,-

- (a) the provisions of the Banking Regulation Act( as applicable to cooperative societies) shall apply to a cooperative bank registered under this Act;'
- (b) no cooperative society other than a cooperative bank shall use as part of its name the word 'bank', 'banker' or 'banking';
- (c) no cooperative society other than a cooperative bank shall accept deposits from any person other than its members or accept deposits withdrawable by cheque;
- (d) no cooperative bank shall change the name, open a new place of business or change its existing place of business outside the city, town or village where it is located without the prior approval of the Reserve Bank;
- (e) every cooperative bank shall have at least 3 of its directors who have special knowledge or experience in the field of accountancy, law, banking, management, agriculture or rural economy;



- (f) the Chief Executive Officer, by whatever name called, of a co-operative bank shall have such qualification as may be specified by Reserve Bank;
- (g) every cooperative bank shall have its account audited by a qualified chartered accountant in each financial year, subject to such directions as the Reserve Bank may issue from time to time;
- (h) every cooperative bank shall abide by the directions, guidelines and prudential norms issued by the Reserve bank from time to time in respect of acceptance of deposits, borrowing, lending, investment or any other financial matters;
- (i) no cooperative bank shall be given exemption from the provision of this chapter by the State Government in exercise of its powers to exempt societies from the provision of the Act without the prior approval of the Reserve Bank;
- (j) the Reserve Bank may, in the public interest or for preventing the affairs of the cooperative bank being conducted in a manner detrimental to the interest of the depositors or for securing the proper management of the bank, order the supersession of the board and appointment of an administrator therefore for such period or periods not exceeding five years as may, from time to time, be specified by the Reserve Bank and the Administrator so appointed shall continue in office after the expiry of his term of office until the day immediately preceding the date of the first meeting of the new committee:
- (k) No order of supersession of the board of a cooperative bank shall be made by the Registrar without the prior approval in writing of the Reserve Bank;
- (l) an order of supersession of the board and appointment of Administrator therefore made by the Reserve Bank shall not be liable to be called in question in any matter."

**L. M. SANGMA,**  
Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

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**NOTIFICATION**

The 2nd December, 2008.

**No.LL(B).85/2008/25.**—Techno Global University Act, 2008 (Act No. 5 of 2008) is hereby published for general information.

**MEGHALAYA ACT NO. 5 OF 2008**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 1st December, 2008.*

*Published in the Gazette of Meghalaya Extra Ordinary issue dated 2nd December, 2008.*

**TECHNO GLOBAL UNIVERSITY ACT, 2008**

**An**

**Act**

to establish and incorporate a University in the State, with emphasis on providing high quality and industry-relevant education in the areas of Physical Sciences, Life Sciences, Technology, Medical Science and Paramedical, Management, Finance & Accounting, Commerce, Humanities, Languages & Communication, Applied and Performing Arts, Education, Law, Social Science and related areas sponsored by Techno India, Kolkata, West Bengal and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-ninth Year of the Republic of India as follows :

## **Chapter 1**

### **Preliminary**

**Short title, and  
Commencement**

1. (1) This Act may be called Techno Global University Act, 2008
- (2) It shall be deemed to have come into force on the date on which, the Notification is issued by the State Government

**Definitions**

2. (1) In this Act, unless the context otherwise indicates:
  - (i.) "Academic Council" means the Academic Council of the University;
  - (ii.) "Act" means The Techno Global University Act, 2008;
  - (iii.) "AICTE" means The All India Council for Technical Education established under Section 3 of the All India Council for Technical Education Act, 1987;
  - (iv.) "Affiliated College" means a college or an institution which is affiliated to this University;
  - (v.) "Annual Report" means the annual report of the University as explained in Section 45 of the Act;
  - (vi.) "Board of Governors" means the Board of Governors of the University as explained in Section 21 of the Act;

- (vii.) "Board of Management" means the Board of Management of the University as explained in Section 22 of the Act;
- (viii.) "Chancellor" means Chancellor of the University as explained in Section 14 of the Act;
- (ix.) "Constituent College" means a College or an Institution maintained by the University;
- (x.) "Development Fund" means the Development Fund of the University as explained in Section 43 of the Act;
- (xi.) "Distance Education System" means the system of imparting education through any means of Information Technology, Communication and other media such as Multimedia, Broadcasting, Telecasting, Online over internet, portal, other interactive methods, email, internet, computer, interactive talk-back, e-learning, correspondence course, seminar, contact programme or a combination of any two or more of such means;
- (xii.) "Endowment Fund" means Endowment Fund of the University as explained in Section 41 of the Act;
- (xiii.) "Employee" means employee appointed by the University and includes teachers and other staff of the University or of a constituent college;
- (xiv.) "Faculty" means Faculty of the University;
- (xv.) "Finance Officer" means Finance Officer of the University as explained in Section 18 of the Act;
- (xvi.) "General Fund" means General Fund of the University as explained in Section 42 of the Act;
- (xvii.) "Prescribed" means Prescribed by the Act;
- (xviii.) "Principal" in relation to a Constituent College, means the Head of the Constituent College and includes, where there is no Principal, the Vice Principal or any other person for the time being appointed to act as Principal;
- (xix.) "Regional Centre" means a Centre established

or maintained by the University for the purpose of coordinating and supervising the work of Students and for rendering any other assistance including training, conducting contact classes and administering examinations required by the students and for performing such other functions as may be conferred on such Centre by the Board of Management;

- (xx.) "Off-campus Centre" means a Centre of the private university established by it outside the main campus (within or outside the State) operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
- (xxi.) "Official Gazette" means the Gazette of Meghalaya;
- (xxii.) "Off-shore campus" means a campus of the private university established by it outside the country, operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
- (xxiii.) "Registrar" means Registrar of the University as explained in Section 17 of the Act;
- (xxiv.) "Rules & Regulations" means the Rules & Regulations of the University;
- (xxv.) "Sponsor" means Techno India, which is registered at Kolkata on August 4, 2000 as a Trust formed under the Indian Trusts Act, 1882 (Registration No. 1962, dated August 4, 2000 being recorded in Book No.1, Volume No. 31, Pages 131 to 144, being Number 962 of the year 2001 );
- (xxvi.) "State" means the State of Meghalaya;
- (xxvii.) "State Government" means the State Government of Meghalaya;
- (xxviii.) "Statutes" means the Statutes of the University;
- (xxix.) "Study centre" means a Centre established and

maintained or recognized by the University for the purpose of advising, counselling or for rendering any other assistance required by the students used in the context of distance education;

- (xxx.) "Teacher" means a Professor, Associate Professor, Assistant Professor, Lecturer or such other person as may be appointed for imparting education or conducting research in the University or in a constituent college or institution and includes the Principal of a constituent college or institution, in conformity with the norms prescribed by the UGC;
- (xxxi.) "UGC" means the University Grants Commission established under the University Grants Commission Act, 1956;
- (xxxii.) "University" means Techno Global University, Meghalaya established under this Act;
- (xxxiii.) "Vice Chancellor", means Vice Chancellor of the University as explained in Section 15 of the Act;
- (xxxiv.) "Visitor" means the Visitor of the University as explained in Section 13 of the Act;
- (xxxv.) "DCI" means the Dental Council of India;
- (xxxvi.) "DEC" means the Distance Education Council;
- (xxxvii.) "INC" means the Indian Nursing Council;
- (xxxviii.) "MCI" means the Medical Council of India;
- (xxxix.) "NCTE" means the National Council for Teacher Education;
- (xl.) "BCI" means the Bar Council of India;
- (xli.) "PHI" means the Pharmacy Council of India;

materials, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other software;

- (s) To recognize examinations or periods of study (whether in full or in part) of other Universities, Institutions or other places of Higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time;
- (t) To create Industry Academia partnership by inviting Industry in the University campus and other university Centres for mutual benefits.
- (u) To raise, collect, subscribe and borrow with the approval of the Board of Governors whether on the security of the property of the University, money for the purposes of the University;
- (v) To enter into, carry out, vary or cancel contracts;
- (w) To create, amend and cancel the rules and regulations to fulfill the object of the University.
- (x) To do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the object of the University;
- (y) To carry out all such other activities as may be necessary or feasible in furtherance of the object of the University;
- (z) To do all things necessary or expedient to exercise the above powers;

**University open to all classes, castes, creed, religion, language and gender**

9. The University shall be open to all persons irrespective of class, caste, creed, religion, language or gender.

Provided that nothing in this section shall be deemed to require the University from making special provisions for admission to students of the State.

**National and International Accreditation**

- 10 The University will seek accreditation from respective national and international accreditation bodies.

**Places of**

- 11 (1) The Campuses of the University shall be at any place

## Chapter 2

### The University and its Object

**Proposal for  
the  
establishment  
of the  
University**

3. (1) The sponsor shall have the right to establish the University in accordance with the provisions of this Act and the guidelines issued by the UGC.
- (2) The sponsor shall make an application containing the proposal to establish the university to the State Government
- (3) The proposal may contain the following particulars, namely:
  - (a) The object of the University along with the details of the Sponsor;
  - (b) The extent and status of the University and the availability of land;
  - (c) The nature and type of programmes of the study and research to be undertaken in the University during a period of the next five years;
  - (d) The nature of faculties, courses of study and research proposed to be started;
  - (e) The campus development such as buildings, equipment and structural amenities;
  - (f) The phased outlays of capital expenditure for a period of the next five years;
  - (g) The item-wise recurring expenditure, sources of finance and estimated expenditure for each student,
  - (h) The scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
  - (i) The scheme of generation of funds internally through the recovery of fee from students, revenues anticipated from consultancy and other activities relating to the objects of the University and other anticipated incomes;
  - (j) The details of expenditure on unit cost, the extent of concessions or rebates in fee, freeship and scholarship for students belonging to economically weaker sections and the fee structure indicating varying rate of fee, if any, that would be levied on Non-Resident Indians and students of other nationalities;
  - (k) The history and credentials of the sponsor including years of experience and expertise in the concerned discipline at the command of the Sponsor as well as the financial resources;
  - (l) the system for selection of students to the courses of study at the University;
  - (m) Status of fulfillment of such other conditions as may be required by the State Government to be fulfilled before the establishment of the University;
  - (n) Nature and types of its partnership and affiliations; and
  - (o) Such other conditions as may be required by the State Government to be fulfilled before the establishment of the University.



**Establishment  
of the  
University.**

4. (1) Where the State Government, after such inquiry as it may deem necessary, is satisfied that the sponsor has fulfilled the conditions, specified in Sub-Section (2), of Section 3, it may direct the Sponsor, to establish an Endowment Fund in accordance with the guidelines issued by the UGC.
- (2) After the establishment of the Endowment Fund, the State Government may, by notification in the Official Gazette, accord sanction for establishment of the University in accordance with the guidelines issued by the UGC.
- (3) The headquarters of University shall be at Shillong and it may have campuses or Regional Centres, Study Centres anywhere in India and abroad with prior approval of the UGC, the respective State Governments, the Government of India and the Government of the Host Country as the case may be.

Provided that after the development of the main Campus and after 5 years of its coming into existence the University may obtain permission from the UGC to set up such off-Campus Centre(s) and / or Study Centre(s) and/or regional centres and /or off-shore campuses.

- (4) The Chancellor, the Vice Chancellor, members of the Board of Governors, members of the Board of management and the Academic Council for the time being holding office as such in the University so established, shall constitute a body corporate and can sue and be sued in the name of the University.
- (5) On the establishment of the University under Sub Section (2), the land and other movable and immovable properties acquired, created, arranged or built by the University for the purpose of the University in the State of Meghalaya shall vest in the University.
- (6) The land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is acquired.

**University not  
to be entitled  
to financial  
assistance**

5. The University shall be self-financing and shall not make a demand to any grant-in-aid or any other financial assistance from the State Government or any other body or Corporation owned or controlled by the State Government.

**Constituent  
Colleges and  
Affiliated  
Colleges**

6. (1) The University may have Constituent Colleges, Regional Centres, Campuses, Off-campus Centres, Off-shore campuses and Study Centres.
- (2) The University may with prior approval of the Board of Governors, affiliate any College or other Institution.

**Objectives of**

7. The objectives for which the University is established are as

**the University**

follows:

- (a) To provide Instruction, Teaching, Training and Research in various branches and specialized fields of Physical Sciences, Life Sciences, Technology, Medical Science and Paramedical Management, Finance & Accounting, Commerce, Humanities, Languages & Communication, Applied and Performing Arts, Education, Law, Social Science and related areas and subjects and to make provisions for research, advancement and dissemination of knowledge therein.
- (b) To establish a campus in the State of Meghalaya, and to have Study Centres, campuses examination, Off-campus Centres, Off-shore campuses and Regional Centres at different places in India and abroad;
- (c) To provide continuing and distance education programmes;
- (d) To institute degrees, diplomas, certificates and other academic distinctions on the basis of examination, or any other method of evaluation;
- (e) To collaborate with other colleges or universities, research institutions, industry associations, professional associations or any other organization, in India or abroad, to conceptualize, design and develop specific educational and research programmes, training programmes and exchange programmes for students, faculty members and others;
- (f) To disseminate knowledge through seminars, conferences, executive education programmes, community development programmes, publications and training programmes;
- (g) To undertake programmes for the training and development of faculty members & Teachers of the University and other Institutions of India and abroad;
- (h) To undertake collaborative research with any organization in India and abroad;
- (i) To create higher levels of intellectual abilities;
- (j) To provide consultancy to industry, Government, public and private organization;
- (k) To create a Industry Academia partnership by inviting Industry in the University campus and other university places for mutual benefits.

- (l) To ensure that the standard of degrees, diplomas, certificates and other academic distinctions are not lower than those laid down by AICTE/ NCTE/ UGC/ MCI/ DEC/ DCI/ INC/ BCI and Pharmacy Council of India;
- (m) To do all things necessary or expedient to promote the above objectives;
- (n) To pursue any other objective as may be prescribed by State Government or Sponsor.

**Powers of the University**

8. The University shall have the following powers, namely:

- (a) To establish, maintain and recognize such Regional Centres, Study Centres, Campuses, Off-campus Centres and Off-shore campuses as may be determined by the University from time to time in the manner laid down by the Statutes;
- (b) To confer degrees, diplomas, certificates or other academic distinctions etc.
- (c) To institute and award fellowships, scholarships and prizes etc;
- (d) To launch any academic & research programmes & courses, discipline of education which deemed suitable for meeting the object clause 7 of the University.
- (e) To determine, demand and receive fees, bills, invoices and collect charges to fulfill the object of the University.
- (f) To make provisions for extra curricular activities for students and employees;
- (g) To appoint the faculties, teachers, officers and employees of the University or a constituent college, affiliated colleges, Regional Centres, Study Centres, campuses, establish, maintain and recognize such Regional Centres, Study Centres and Campuses, Off-campus Centres and Off-shore campuses located in India and abroad;
- (h) To receive donations and gifts of any kind and to

acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including Trust and Endowment properties for the purpose of the University or a constituent college, or a Regional Centre or a Off-campus centre or a Off-shore campus or a Study Centre;

- (i) To create & manage the halls and places of residence for students, officers, faculties, teachers and employees of the University or a constituent college or other partners of the University at the main campus and other campuses in India and abroad;
- (j) To supervise and control the residential facilities, and to regulate the discipline among the students and all categories of employees and to lay down the conditions of service of such employees, including their Code of Conduct;
- (k) To create academic, administrative and support staff and other necessary posts;
- (l) To cooperate and collaborate with other Universities and Institutions in such a manner and for such purposes as the University may determine from time to time;
- (m) To offer programmes on distance learning basis and continuing education and the manner in which such programmes are offered by the University;
- (n) To organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for industry executives, teachers, developers of courseware, evaluator and other academic staff;
- (o) To determine standards of admission to the University, constituent colleges, affiliated colleges, Regional Centres, Off-campus Centre, Off-shore campus, Study Centres with approval of Academic Council;
- (p) To make special provision for students belonging to the State of Meghalaya for admission in any course of the University or in a constituent college, affiliated college, Regional Centre, Off-campus centre, Off-shore campus or Study Centre;
- (q) To prescribe such courses for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science Degrees and Research and such other Degrees, Diplomas, Certificates etc.;
- (r) To provide for the preparation of instructional

**campuses**

within the State of Meghalaya with its Headquarters at Shillong and it may have campuses or Regional Centres, Study Centres, Off-campus Centres, Off-shore campus anywhere in India or abroad.

- (2) The Chancellor, the Vice-Chancellor, members of the Board of Governors, members of the Board of Management and the Academic Council for the time being holding office as such in the University so established, shall constitute a body corporate and can sue and be sued in the name of the University.
- (3) The Board of Governors will decide the usage of land, building and other properties acquired for the University, which is for the benefits of the University.

### **Chapter 3**

#### **Officers of the University**

**Officers of the University**

12. The following shall be the officers of the University:
  - a) The Chancellor;
  - b) The Vice-Chancellor;
  - c) The Registrar;
  - d) The Finance Officer; and
  - e) Such other officers as may be declared by the Act to be officers of the University

**The Visitor**

13.
  - (1) The Governor of Meghalaya will be the Visitor of the University
  - (2) The Visitor shall, when present, preside at the Convocation of the University for conferring Degrees, Diplomas, Designations and Certificates.
  - (3) The Visitor shall have the following powers namely
    - a) To call for any paper or information relating to the affairs of the University
    - b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which will be binding to the all concerned.

**The  
Chancellor**

14. (1) The Sponsor shall appoint a person suitable to be appointed as the Chancellor of the University subject to the approval of the Visitor,
- (2) The Chancellor so appointed shall hold the office for a period of five years, which may be extended with a prior approval of the Visitor
- (3) The Chancellor shall be the head of the University
- (4) The Chancellor shall preside at the meeting of the Board of Governors and shall, when the Visitor is not present, preside at the convocation of the University for conferring Degrees, Diplomas, Designations or Certificates
- (5) The Chancellor shall have the following powers, namely:
- (a) To call for any information or record;
  - (b) To appoint the Vice-Chancellor;
  - (c) To remove the Vice-Chancellor;
  - (d) Such other powers as may be conferred on him by this Act made thereunder.

**The Vice-  
Chancellor**

15. (1) The Vice-Chancellor shall be appointed on such terms and conditions as approved by the Board of Governors for a term of four years by the Chancellor.
- (2) The Vice-Chancellor shall be appointed by the Chancellor from a panel of three persons recommended by the Board of Governors and shall hold office for a term of four years. Provided that, after expiration of the term of four years the Vice-Chancellor shall be eligible for re-appointment for another term not exceeding four years
- (3) The Vice-Chancellor shall be the Principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of the authorities of the University.
- (4) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officers or authority as would have in the ordinary course dealt with the matter.

Provided that if in the opinion of the concerned authority such action should not have been taken by the Vice-Chancellor, then such case shall be referred to the Chancellor, whose decision thereon shall be final.

Provided further that where any such action taken by



the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer, within three months from the date on which such action is communicated to him, and appeal to the Board of Governors and the Board of Governors may confirm or modify or reverse the action taken by the Vice-Chancellor.

- (5) If in the opinion of the Vice-Chancellor any decision of any authority of the University is outside the powers conferred by this Act, or is likely to be prejudicial to the interest of University, he shall request the concerned authority to revise its decision within seven days from the date of his decision and incase the authority refuses to revise such decision wholly or partly or fails to take any decision within seven days, then such matter shall be referred to the Chancellor and his decision thereon shall be final.
- (6) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be laid down by the Act and the Statutes.
- (7) The Vice-Chancellor shall preside at the Convocation of the University in the absence of both, the Visitor and the Chancellor, for conferring Degrees, Diplomas, Designations or Certificates.
- (8) The Chancellor is empowered to remove the Vice-Chancellor after due enquiry. It will be open to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges, as he may deem fit.

**Deans of  
Faculties**

16. Deans of Faculties shall be appointed by the Vice-Chancellor in such manner and shall exercise such powers and perform such duties as may be prescribed by Statutes.

**The Registrar**

17. (1) The appointment of the Registrar shall be made by the Board of Governors on such terms and conditions as approved by the Board of Governors for a term of four years.
- (2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the University.
- (3) The Registrar shall exercise such other powers and perform such other duties as may be prescribed or may be required from time to time, by the Board of Governors.

- (4) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor or any other authority, all such information and documents as may be necessary for transaction of their business.
- (5) The Registrar shall exercise such powers and perform such duties as may be prescribed by Statutes of the University.
- (6) The Board of Governors is empowered to remove the Registrar after due enquiry. It will be open to the Board of Governors to suspend the Registrar during enquiry depending upon the seriousness of the charges, as he may deem fit.

**The Finance Officer**

- 18. (1) The appointment of the Finance Officer shall be made by the Board of Governors on such terms and conditions as approved by the Board of Governors for a term of four years.
- (2) The Finance Officer shall exercise such other powers and perform such other duties as may be prescribed by the Statutes of the University or may be required from time to time by the Board of Governors.
- (3) The Board of Governors is empowered to remove the Finance Officer after due enquiry. It will be open to the Board of Governors to suspend the Finance Officer during enquiry depending upon the seriousness of the charges, as he may deem fit.

**Other Officers**

- 19. The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be as authorized by the Board of Governors



## Chapter 4

### Authorities of the University

#### Authorities of the University

20. The following shall be the authorities of the University, namely:
- (a) The Board of Governors;
  - (b) The Board of Management;
  - (c) The Academic Council;
  - (d) The Finance Committee; and
  - (e) Such other authorities as may be declared by the Act or Statutes of the University.

#### The Board of Governors and its power

21. (1) The Board of Governors shall consist of the following members:
- i) The Chancellor;
  - ii) The Vice-Chancellor;
  - iii) Three persons nominated by the Sponsor;
  - iv) One representative of the State Government;
  - v) An educationist of repute to be nominated by the State Government;
  - vi) An educationist of repute to be nominated by the Sponsor;
- (2) The Chancellor shall be the Chairman of the Board of Governors.
- (3) In absence of Chancellor the Vice Chancellor will be the Chairman of the Board of Governors.
- (4) The Registrar shall be an ex-officio Secretary of the Board of Governors.
- (5) In absence of the Registrar, one existing member nominated by the Board of Governor, will work temporarily as the Secretary of the Board of Governors.
- (6) The Board of Governors shall be the supreme authority and principal governing body of the University and shall have the following powers, namely:
- (a) To appoint the Statutory Auditors of the University;
  - (b) The terms and conditions of appointment of the Vice-Chancellor, the Registrar and the Finance Officer and other officers and appoint / remove the Registrar and the Finance Officer and other officers.
  - (c) To lay down policies to be pursued by the University;

- (d) To approve the Rules & Regulations of the University created by Board of Management
  - (e) To make new or additional Statutes, Rules and Regulations or amend or repeal the earlier Statutes.
  - (f) To review decisions of the other authorities of the University if they are not in conformity with the provisions of this Act, or the Rules and the Statutes of the University;
  - (g) To approve the budget and annual report of the University;
  - (h) To approve proposals for submission to the State Government; and other State Governments, Government of India or Government of other countries.
  - (i) To take such decisions and steps as are found desirable for effectively carrying out the object of the University;
  - (j) To exercise all the powers of the University as vested in the Clause 8.
  - (k) To do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the object of the University;
  - (l) To carry out all such other activities as may be necessary or feasible in furtherance of the object of the University;
  - (m) To do all things necessary or expedient to exercise the above powers;
  - (n) To take decision about voluntary winding up of the University;
  - (o) To approve additional power & modify the existing power of
    - (i.) Board of Management
    - (ii.) Academic Council
    - (iii.) Finance Committee
    - (iv.) Other Authorities
    - (v.) Other Committees
- (7) The Board of Governors shall meet at least twice in a calendar year at such time and place as the Chancellor thinks fit

**The Board of Management**

22. (1) The Board of Management shall consist of:

- (a) The Vice-Chancellor;
- (b) The Registrar;
- (c) Three persons, nominated by the Sponsor;
- (d) Two Deans of the Faculties as nominated by the Vice Chancellor;
- (e) One representative to be nominated by the State Government;
- (f) One management representative to be nominated by the Sponsor

(2) The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management.

Provided in absence of the Vice Chancellor, the management representative nominated by the Sponsor will work temporarily as the Chairman of the Board of Management:

Provided further in absence of the Registrar, one existing member nominated by the Board of Management, will work temporarily as the Secretary of the Board of Management.

(3) The Board of Management shall have the following powers, namely.

- (a) To establish, maintain and recognize such Regional Centres, Campuses, Study Centres and Off-campus Centres and Off-shore campuses subject to the approval from Board of Governors;
- (b) To launch any academic & research programmes & courses, discipline of education which deemed suitable for meeting the object of the University;
- (c) To create and amend the Rules and Regulations of the University to fulfill the objects of the University;
- (d) To determine, demand and receive fees, bills, invoices and collect charges;
- (e) To make provisions for extra curricular activities for students and employees;
- (f) The operation of the endowment fund, the general fund and the development fund;

- (g) To appoint the faculties, teachers, officers and employees of the University or a constituent college, affiliated colleges, Regional Centres, Study Centres, campuses, establish, maintain and recognize such Regional Centres, Study Centres and Campuses, Off-campus Centres and Off-shore campuses located in India and abroad;
- (h) To receive donations and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including trust and endowment properties for the purpose of the University or a constituent college, or a Regional Centre, Off-campus centre, Off-shore campus or a Study Centre;
- (i) To create & manage the halls and places of residence for students, officers, faculties, teachers and employees of the University or a constituent college or other partners of the University at the main campus and other campuses in India and abroad;
- (j) To supervise and control the residence, and to regulate discipline among the students and all categories of employees and to lay down the conditions of service of such employees, including their Code of Conduct;
- (k) To create academic, administrative and support staff and other necessary posts;
- (l) To co-operate and collaborate with other Universities and Institutions in such a manner and for such purposes as the University may determine from time to time;
- (m) To offer programmes on distance learning basis and continuing education and the manner in which such programmes are offered by the University;
- (n) To organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for industry executives, teachers, developers of courseware, evaluator and other academic staff;
- (o) To determine standards of admission to the University, constituent colleges, affiliated colleges, Regional Centres, Off-campus Centres, Off-shore campuses, Study Centres with approval of Academic Council;

- (p) To make special provision for students belonging to the State of Meghalaya or other states for admission in any course of the University or in a constituent college, affiliated college, Off-campus Centres, Off-shore campuses, Regional Centre or Study Centre;
- (q) To prescribe such courses for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science Degrees and Research and such other Degrees, Diplomas, Certificates etc.;
- (r) To provide for the preparation of instructional materials, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other software;
- (s) To recognize examinations or periods of study (whether in full or in part) of other Universities, Institutions or other places of higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time;
- (t) To create a Industry Academia partnership by inviting Industry in the University campus and other university Centres for mutual benefits;
- (u) To raise, collect, subscribe and borrow with the approval of the Board of Governors whether on the security of the property of the University, money for the purposes of the University;
- (v) To enter into, carry out, vary or cancel contracts;
- (w) To do all such other acts or things as directed by the Board of Governors;
- (x) To do all things necessary or expedient to exercise the above powers.

**The Academic Council**

23. (1) The Academic Council shall consist of, -

- (a) The Vice-Chancellor as Chairman
- (b) The Registrar as Secretary
- (c) The Finance Officer
- (d) Such other members as may be prescribed in the statutes (like Dean, HOD, Professors).

- (2) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, and the Rules & Regulations, coordinate and exercise general supervision over the academic policies of the University.

**The Finance Committee**

24. (1) The Finance Committee shall consist of,  
 (a) The Vice-Chancellor as Chairman.  
 (b) The Registrar as Secretary.  
 (c) The Finance Officer.  
 (d) One person, nominated by the Sponsor.
- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act, Rules & Statutes; coordinate and exercise general supervision over the financial matters of the University.

**Other Authorities**

25. The constitution, powers and functions of the other authorities of the University shall be such as may be prescribed by the Act.

**Proceedings not invalidated on account of vacancy**

26. No act or proceeding of any authority of the University shall be invalid merely by reason of the existence of any vacancy of post or defect in the constitution of the authority.

**Chapter 5  
Statutes and Rules**

**Statutes**

27. Subject to the provisions of this Act, the Statutes may provide for any matter relating to the University and staff, as given below:
- (a) The constitution, powers and functions of the authorities and other bodies of the University not specified in the Act, as may be constituted from time to time;
- (b) The mode of recruitment and the conditions of service of the other officers, teachers and employees of the University;
- (c) The procedure for resolving disputes between the University and its officers, faculty members, employee and students;
- (d) Creation, abolition or restructuring of departments and faculties;

- (e) The manner of co-operation with other Universities or institutions of higher learning;
- (f) The procedure for conferment of honorary degrees;
- (g) Provisions regarding grant of freeships and scholarships;
- (h) Number of seats in different courses of studies and the procedure of admission of students to such courses;
- (i) The fee chargeable from students for various courses of studies;
- (j) Institution of fellowships, scholarships, studentships, freeships, medals and prizes;
- (k) Procedure for creation and abolition of posts;
- (l) Other matters which may be prescribed.

**Statutes how made**

28. (1) The first Statutes framed by the Board of Governors shall be submitted to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications.
- (2) Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under Sub-section (1) it shall be deemed to have been approved by the State Government.

**Power to amend the Statutes**

29. (1) The Statutes as stated in the Act may be amended or new Statutes may be added by the Board of Management which needs to be approved by the Board of Governors.
- (2) The Board of Governors shall submit the new and amended Statutes to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications.
- (3) Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under Sub-section (1), it shall be deemed to have been approved by the State Government.

**Rules**

30. Subject to the provisions to this Act, the Rules may provide



for all or any of the following matters, namely:

- i) Admission of students to the University and their enrollment and continuance as such;
- ii) The courses of study to be laid down for all Degrees, Diplomas, Certificates and other academic distinctions of the University;
- iii) The award of Degrees, Diplomas, Certificates and other academic distinctions of the University;
- iv) Creation of new authorities of the University;
- v) Accounting policy and financial procedure;
- vi) The conditions of the award of fellowships, scholarships, studentships, medals and prizes;
- vii) The conduct of examinations and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
- viii) The fee to be charged for admission to the examinations, Degrees, Diplomas, Certificates and other academic distinctions of the University;
- ix) Revision of fees;
- x) Alteration of number of seats in different courses and programmes;
- xi) The conditions of residence of the students at the University or a constituent college or affiliated college;
- xii) Maintenance of discipline among the students of the University or a constituent college or affiliated college;
- xiii) All other matters as may be provided under the Act.

**Rules how  
made**

31

- (1) The Rules shall be made by the Board of Governors and the Rules so made shall be submitted to the State Government for its approval, which may within two months from the date of receipt of the Rules, give its approval with or without modification.
- (2) Where the State Government fails to take any decision with respect to the approval of the Rules within the period specified under sub-section (1), it shall be deemed to have been approved by the State Government.

**Power to  
amend Rules**

32

The Board of Governors may make new or additional Rules or amend or repeal the Rules.



## **Chapter 6**

### **Miscellaneous**

- |   |     |   |
|---|-----|---|
| <b>Conditions of service of employees</b>                               | 33. | (1) Every employee shall be appointed under a written contract, which shall be kept in the University a copy of which shall be furnished to the employee concerned.<br><br>(2) Disciplinary action against the students/employees shall be governed by procedure prescribed in the Statutes.  |
| <b>Right to appeal</b>  | 34. | Every employee or student of the University or of a constituent college, shall notwithstanding anything contained in the Act, have a right to appeal within such time as may be prescribed, to the Board of Management against the decision of any other officer or authority of the University or of the Principal of any such college, and thereupon the Board of Management may confirm, modify or change the decision appealed against. |
| <b>Provident fund and pension</b>                                       | 35. | The University shall constitute for the benefit of its employees such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed.  |
| <b>Disputes as to constitution of University authorities and bodies</b> | 36. | If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.  |
| <b>Constitution of Committees</b>                                       | 37. | Any authority of the University mentioned in Section 18 will be empowered to constitute a committee of such authority, consisting of such members as such authority may deem fit, and having such powers as the authority may deem fit.   |
| <b>Filling of casual vacancies</b>                                      | 38. | Any casual vacancy among the members, other than ex-officio members, of any authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he/she fills would have been a member.                                     |
| <b>Protection of action taken in good faith</b>                         | 39. | No suit or other legal proceedings shall lie against any officer or other employee of the University for anything, which is done in good faith or intended to be done in pursuance of the provisions of this Act, or the Rules & Regulations.   |
| <b>Transitional provisions</b>  | 40. | Notwithstanding anything contained in any other provisions of this Act:   |

- (a) The first Vice-Chancellor shall be appointed by the Chancellor and the said officer shall hold office for a term of three years;
- (b) The first Registrar and the first Finance Officer shall be appointed by the Chancellor who shall hold office for a term of three years;
- (c) The first Board of Governors shall hold office for a term not exceeding three years;
- (d) The first Board of Management, the first Finance Committee and the first Academic Council shall be constituted by the Chancellor for a term of three years;

**Endowment Fund**

41. (1) The University shall establish an Endowment Fund of at least Rupees Two Crore.
- (2) The University shall have power to invest the Endowment Fund in such manner as may be prescribed.
- (3) The University may transfer any amount from the General Fund or the Development Fund to the Endowment Fund. Excepting in the dissolution of the University, in no other circumstances can any monies be transferred from the Endowment Fund for other purpose.
- (4) Not exceeding 75% of the incomes received from the Endowment Fund shall be used for the purposes of development works of the University. The remaining 25% shall be reinvested into the Endowment Fund.

**General Fund**

42. (1) The University shall establish a general fund to which the following amount shall be credited, namely:
- (a) All fees, which may be charged by the University;
  - (b) All sums received from any other source(s);
  - (c) All contributions made by the Sponsor;
  - (d) All contributions/donations made in this behalf by any other person or body, which are not prohibited by any law for the time being in force
- (2) The funds credited to the General Fund shall be applied to meet the following payments, -
- (a) The repayment of debts including interest charges thereto incurred by the University for the purposes of this Act and the Statutes made thereunder;
  - (b) The upkeep of the assets of the University;
  - (c) The payment of the cost of audit of the fund created under Section 46;

- (d) Meeting the expenses of any suit or proceedings to which University is a party;
- (e) The payment of salaries and allowances of the officers and the employees of the University, members of the teaching and research staff, an payment of any Provident Fund Contributions, Gratuity and other benefits to any such officers and employees, members of the teaching and research staff;
- (f) The payment of travelling and other allowances of the members of the Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Rules & Regulations of the University and of the members of the Committee or Board appointed by any of the authorities of the University in pursuance of any provision of this Act, or the Statutes made thereunder;
- (g) The payment of fellowships, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Act, or Statutes of the University under the provisions of this Act;
- (h) The payment of any expenses incurred by the University in carrying out the provisions of this Act, or the Rules & Regulations made thereunder;
- (i) The payment of cost of capital, not exceeding the prevailing bank rate of interest, incurred by the Sponsor for setting up the University and the investments made thereof;
- (j) The payment of charges and expenditure relating to the consultancy work undertaken by the University in pursuance of the provisions of this Act, and the Statutes made thereunder;
- (k) The payment of any other expenses including a management fee payable to any organization charged with the responsibility of managing the University on behalf of the Sponsoring Body, as approved by the Board of Management to be an expense for the purpose of the University;

Provided that no expenditure shall be incurred by the University in excess of the limits for the total recurring expenditure and the total non-recurring expenditure for the year as may be fixed by the Board of Management without the previous approval of the Board of Management;

Provided further that the General fund shall be applied for the object specified under sub-section (2) with the prior approval of the Board of Management of the University.

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| <b>Development Fund</b>    | 43. | <p>The University shall also establish a Development Fund to which the following funds shall be credited namely, -</p> <ul style="list-style-type: none"> <li>(a) Development fees which may be charged from students;</li> <li>(b) All sums received from any other source for the purpose of the development of the University;</li> <li>(c) All contributions made by the Sponsor;</li> <li>(d) All contributions/ donations made in this behalf by any other person or body which are not prohibited by any law for the time being in force; and</li> <li>(e) All incomes received from the Endowment Fund</li> </ul>  |
| <b>Maintenance of fund</b> | 44. | <p>The funds established under Section 41, 42 and 43 shall, subject to general supervision and control of the Board of Governors, be regulated and maintained in such manner as may be prescribed by the Statutes.</p>   |
| <b>Annual Report</b>       | 45. | <ul style="list-style-type: none"> <li>(1) The Annual Report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval.</li> <li>(2) The Board of Governors shall consider the Annual Report in its meeting and may approve the same with or without modification;</li> <li>(3) A copy of Annual Report duly approved by the Board of Governors shall be sent to Visitor and the State Government on or before December 31 following close of the financial year in March 31 each year.</li> </ul>  |
| <b>Account and Audit</b>   | 46. | <ul style="list-style-type: none"> <li>(1) The Annual Accounts and Balance Sheet of the University shall be prepared under the direction of the Board of Management and all funds accruing to or received by the University from whatever source and all amount disbursed or paid shall be entered in the accounts maintained by the University.</li> <li>(2) The Annual Accounts of the University shall be audited every year by a Chartered Accountant, who is a member of the Institute of Chartered Accountants of India, to be appointed by the Board of Management on a mutually agreeable terms for a period of three years.</li> <li>(3) A copy of the annual accounts and the Balance Sheet together with the audit report shall be submitted to the Board of Governors on or before December 31 following close of the financial year in March 31 each year.</li> </ul> |

- (4) The Annual Accounts, the Balance Sheet and the Audit Report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to the Visitor and the State Government along with its observation thereon on or before December 31 each year.

**Mode of proof  
of University  
record**

47. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of the entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced, have been admissible in evidence.

**Dissolution of  
University**

48. (1) If the Sponsor proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least 3 months notice in writing to the State Government.
- (2) On identification of mismanagement, mal-administration, in-discipline, failure in the accomplishment of the objectives of University and economic hardships in the management systems of University, the State Government would issue directions to the Management system of the University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would vest in the State Government.
- (3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf. Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsor.
- (4) On Receipt of the notice referred to in Sub-section (1), the State Government shall, in consultation with the AICTE, UGC or other regulatory bodies make such arrangements for administration of the University from the proposed date of dissolution of the University by the Sponsor and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes.

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| <b>Expenditure of the University during dissolution</b> | <p>49. (1) The expenditure for administration of the University during the taking over period under Section 48 shall be made out of the Endowment Fund, the General Fund or the Development Fund.</p> <p>(2) If the funds referred to Sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government</p>   |
| <b>Laying of Statutes and Rules</b>                     | <p>50. Every Statute or Rule made under this Act shall be laid, as soon as may be after it is made, on the table of the Legislative Assembly.</p>   |
| <b>Removal of difficulties</b>                          | <p>51. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appeared to it to be necessary or expedient, for removing the difficulty;</p> <p style="padding-left: 40px;">Provided that no notification or order under Sub-section (1) shall be made after the expiration of a period of three years from the commencement of this Act.</p> <p>(2) Every order made under Sub-section (1) shall, as soon as may be after it is made, be laid before the State Legislature</p> |
| <b>University to be subject to Standards of UGC</b>     | <p>52. Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning Private Universities established under this Act shall be subject to the UGC (Establishment and Maintenance of Standards in Private Universities) Regulations 2003 as amended from time to time and any other regulation or direction as may be issued by the UGC from time to time.</p>  |

**L. M. SANGMA,**  
Additional Secretary to the Govt. of Meghalaya,  
Law (B) Department



**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

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**NOTIFICATION**

The 2nd December, 2008.

**No.LL(B)87/2008/21.**—University of Science and Technology, Meghalaya Act, 2008 (Act No. 6 of 2008) is hereby published for general information.

**MEGHALAYA ACT NO. 6 OF 2008**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 1st December, 2008.*

*Published in the Gazette of Meghalaya Extra Ordinary issue dated 2nd December, 2008.*

**UNIVERSITY OF SCIENCE AND TECHNOLOGY, MEGHALAYA ACT, 2008**

**An**

**Act**

to establish and incorporate an University in the State, with emphasis on providing high quality and industry-relevant education in the areas of Engineering Science, Management Science, Applied Life Sciences, Physical Sciences, Physical Education and Sports Sciences, Education and Teaching Technology, Media and Communication Technology, Pharmaceutical Sciences, Design and Architecture, Agriculture and Food Processing Sciences, Medical and Health Sciences and other related areas of Science and Technology sponsored by Education, Research and Development Foundation (ERDF), Guwahati and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-ninth Year of the Republic of India as follows :

## **CHAPTER- 1**

### **Preliminary**

#### **Short title, and Commencement**

1. (1) This Act may be called “University of Science and Technology, Meghalaya Act, 2008”.
- (2) It shall be deemed to have come into force on the date on which, the Notification is issued by the State Government.

#### **Definitions**

2. In this Act, unless the context otherwise indicates:
  - (i) “Academic Council” means the Academic Council of the University;
  - (ii) “Act” means “University of Science and Technology, Meghalaya Act, 2008”.
  - (iii) “Adjunct Campuses” means campus or campuses which are attached to the University in addition to the main campus;
  - (iv) “AICTE” means the All India Council for Technical Education established under section 3 of the All India Council for Technical Education Act, 1987;
  - (v) “Affiliated College” means a College or an Institution which is affiliated to the University;
  - (vi) Centres means a School/Centre maintained by the university and sponsored by the Sponsor.
  - (vii) “Annual Report” means the Annual report of the University as explained in section 45 of the Act;
  - (viii) “Board of Governors” means the Board of Governors of the University as explained in section 21 of the Act;
  - (ix) “Board of Management” means the Board of Management of the University as explained in Section 22 of the Act;
  - (x) “Chancellor” means Chancellor of the University as



- explained in section 13 of the Act;
- (xi) “Constituent College” means a college or an institution maintained by the University;
  - (xii) “Development Fund” means the Development Fund of the University as explained in section 43 of the Act;
  - (xiii) “Distance Education System” means the system of imparting education through any means of information technology and communication such as multimedia, broadcasting, telecasting, online over internet, other interactive methods, e-mail, internet, computer, interactive talk-back, e-learning, correspondence course, seminar, contact programme or a combination of any two or more of such means;
  - (xiv) “Endowment Fund” means Endowment Fund of the University as explained in section 41 of the Act;
  - (xv) “Employee” means employee appointed by the University; and includes teachers and other staff of the University or of a constituent college;
  - (xvi) “Faculty” means faculty of the University;
  - (xvii) “Finance Officer” means Finance Officer of the University as explained in section 17 of the Act;
  - (xviii) “General Fund” means General Fund of the University as explained in section 42 of the Act;
  - (xix) “Prescribed” means prescribed by the Statutes;
  - (xx) “Director” in relation to a constituent college, means the Head of the constituent college and includes, where there is no Director, the Deputy Director or any other person for the time being appointed to act as Director;
  - (xxi) “Regional Centre” means a centre established or maintained by the University for the purpose of co-coordinating and supervising the work of Study Centres in any region and for performing such other functions as may be conferred on such centre by the Board of Management;
  - (xxii) “Registrar” means Registrar of the University as explained in section 16 of the Act;
  - (xxiii) “Rules” means the Rules of the University;
  - (xxiv) “Sponsor” means the “ERD Foundation” registered under the Assam Society Registration Act; Assam vide Registration No.KAM/240/a-2/272 of 2006.
  - (xxv) “State” means the State of Meghalaya;
  - (xxvi) “State Government” means the State Government of Meghalaya;
  - (xxvii) “Statutes” means the Statutes of the University;
  - (xxviii) “Study Centre” means a centre established, maintained or recognized by the University for the purpose of advising, counselling or for rendering any other assistance including training, conducting contact classes and administering examinations required by the students;
  - (xxix) “Teacher” means a Professor, Associate Professor, Assistant Professor/Lecturer or such other person as may be appointed for imparting instruction or conducting research in the University or in a constituent college or institution and includes the Director of a constituent college or institution.

in conformity with the norms prescribed by the UGC and other competent authority;

- (xxx) ERD means “Education, Research and Development”
- (xxxi) “The ERD Foundation” means the Society which is registered under the Assam Societies Registration Act, (Act XXI of 1860) at Guwahati, Assam vide Registration No. KAM/240/a-2/272 of 2006.
- (xxxii) “UGC” means the University Grants Commission established under the University Grants Commission Act, 1956;
- (xxxiii) “University” means the “University of Science and Technology, Meghalaya” established under this Act;
- (xxxiv) “Vice – Chancellor” means Vice- Chancellor of the University as explained in section 14 of the Act;
- (xxxv) “Visitor” means the Visitor of the University as explained in section 12 of the Act;
- (xxxvi) “DCI” means the Dental Council of India;
- (xxxvii) “DEC” means the Distance Education Council;
- (xxxviii) “INC” means the Indian Nursing Council;
- (xxxix) “MCI” means the Medical Council of India;
- (xl) “NCTE” means the National Council for Teacher Education;

## **CHAPTER – 2**

### **The University and its Object**

#### **Proposal for the establishment of the University**

3. The Sponsor shall have the right to establish the University in accordance with the provisions of this Act.
  - (1)
  - (2) An application containing the proposal to establish a University shall be made to the State Government by the Sponsor.
  - (3) The proposal may contain the following particulars, namely:-
    - (a) The objects of the University along with the details of the Sponsor;
    - (b) The extent and status of the University and the availability of land;
    - (c) The nature and type of programmes of study and research to be undertaken in the University during a period of the next five years;
    - (d) The nature of faculties, courses of study and research proposed to be started;
    - (e) The campus development such as buildings, equipment and structural amenities;
    - (f) The phased outlays of capital expenditure for a period of the next five years;
    - (g) The item-wise recurring expenditure, sources of finance and estimated expenditure for each student;

- (h) The scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
- (i) The scheme of generation of funds internally through the recovery of fee from students, revenues anticipated from consultancy and other activities relating to the objects of the University and other anticipated incomes;
- (j) The details of expenditure on unit cost, the extent of concessions or rebates in fee, freeship and scholarship for students belonging to economically weaker sections and the fee structure indicating varying rate of fee, if any, that would be levied on non-resident Indians and students of other nationalities;
- (k) The history and credentials of the sponsor including years of experience and expertise in the concerned discipline at the command of the Sponsor as well as the financial resources;
- (l) The system for selection of students to the courses of study at the University;
- (m) Status of fulfillment of such other conditions as may be required by the State Government to be fulfilled before the establishment of the University.
- (n) Nature and types of its partnership and affiliations; and
- (o) Such other conditions as may be required by the State Government to be fulfilled before the establishment of the University;

**Establishment of  
University**

4. Where the State Government, after such inquiry as it may deem necessary, is satisfied that the Sponsor has fulfilled the conditions specified in sub-section (2), of Section 3, it may direct the Sponsor, to establish an Endowment Fund.
- (2) After the establishment of the Endowment Fund, the State Government may, by notification in the Official Gazette, accord sanction for establishment of the University.
- (3) The Headquarters of the University shall be at Killing, 9<sup>th</sup> Mile, Ri-Bhoi District in the State of Meghalaya, and it may have campuses or Regional Centres, Study Centres any where in India or abroad with approval of the Government of Meghalaya and other competent authority.
- (4) The Chancellor, the Vice-Chancellor, members of the Board of Governors, members of the Board of Management and the Academic Council for the time being holding office as such in the University so established, shall constitute a body corporate and can sue and be sued in the name of the University.
- (5) On the establishment of the University under sub-section (2), the land and other movable and immovable properties acquired, created, arranged or built by the University for the purpose of the University in the State of Meghalaya shall vest in the University.
- (6) The land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is acquired.

**University not to**

5. The University shall be self-financing and shall neither make a demand

<b>be entitled to financial assistance</b>	nor shall be entitled to any grant-in-aid or any other financial assistance from the State Government or nay other body or corporation owned or controlled by the State Government.
<b>Constituent Colleges and Affiliated Colleges</b>	<p>6. (1) The University may have constituent colleges, Regional Centres, RandD Centres, Production Centres and Study Centres.</p> <p>(2) The University may with the prior approval of the Board of Governors, sponsor and maintain any college, Regional Centres, RandD Centres, Production Centres and Study Centres or other institution.</p>
<b>Objectives of the University</b>	<p>7. The objectives for which the University is established are as follows:</p> <p>(a) To provide instruction, teaching, training and research in specialized fields of Engineering Science, Management Science, Applied Life Sciences, Physical Sciences, Physical Education and Sports Sciences, Media and Communication Technology, Pharmaceutical Sciences, Design and Architecture, Agriculture and Food Processing Sciences, Medical and Health Sciences and other related areas of Science and Technology and make provisions for research, advancement and dissemination of knowledge therein;</p> <p>(b) To establish a campus in the State of Meghalaya, and to have study centres, campuses and examination centres specially in remote and educationally backward places of north Eastern region with the prior approval from the state Government/competent authority;</p> <p>(c) To offer class room and field oriented campus based programmes in various fields of professional education such as Management, IT, Bio-technology, Education, Environment and other scientific study and research;</p> <p>(d) To offer continuing and distance education programmes:</p> <p>(e) To institute degrees, diplomas, certificates and other academic distinctions on the basis of examination, or any other method of evaluation;</p> <p>(f) To collaborate with other colleges or universities, research institutions, industry associations, professional associations to conceptualize, design and develop specific educational and research programmes, training programmes and exchange programmes for students, Research scholars, faculty members and others;</p> <p>(g) To disseminate knowledge through seminars, conferences, executive education programmes, community development programmes, publications, and training programmes;</p> <p>(h) To utilize computer managed e-learning facilities for learning through national and international networks;</p> <p>(i) To undertake programmes for the training and development of faculty members of the University and other institutions in India or abroad establishing a successful Industry-Academia and</p>

Academia-Research linkage;

- (j) To undertake collaborative research with any organization in India or abroad;
- (k) To create higher levels of intellectual abilities and professional development through Centres, Institutes or Academies to function under the University;
- (l) To provide consultancy to industry, Government and Public Organization;
- (m) To ensure that the standard of the degrees, diplomas, certificates and other academic distinctions as per norms laid down by AICTE/ NCTE/ UGC/ MCI/ DEC/ DCI/ INC and Pharmacy Council of India.
- (n) To encourage writing, researching, publishing and distribution;
- (o) To provide necessary opportunities to promote Tribal, Minority and other downtrodden community of the region.
- (p) To do all things necessary or expedient to promote the above objectives; and
- (q) To pursue any other objective as may be approved by the State Government.

**Powers and  
Functions of the  
University**

8. The University shall have the following powers, namely:

- (a) To establish, maintain and recognize such Colleges, Regional Centres and Study Centres as may be determined by the University from time to time in the manner laid down by the statutes;
- (b) To carry out all such other activities as may be necessary or feasible in furtherance of the object of the University;
- (c) To confer degrees, diplomas, certificates or other academic distinctions and professional designations including Doctorate and Post Doctorate Designation in the manner and under conditions laid down in the Statutes;
- (d) To institute and award fellowships, scholarships and prizes etc., in accordance with the Statutes;
- (e) To demand and receive such fees, bills, invoices and collect charges as may be fixed by the Statutes or rules, as the case may be;
- (f) To make provisions for extra curricular activities for students and employees;
- (g) To make appointments of the faculty, officers and employees of the University or a constituent college, Regional Centres and Study Centres etc ;
- (h) To receive donations and gifts of any kind and to acquire, hold, manage, maintain and dispose of any movable or immovable property, including Trust and Endowment properties for the



purpose of the University or a constituent college, or a Regional Centre, Study Centre;

- (i) To accept students from all sections of the Community regardless of caste, race or creed;
- (j) To institute and maintain halls and to recognize places of residence for students of the University or a constituent college at the main campus and other campuses;
- (k) To supervise and control the residence, and to regulate the discipline among the students and all categories of employees and to lay down the conditions of service of such employees, including their Code of Conduct;
- (l) To create academic, administrative and support staff and other necessary posts;
- (m) To co-operate and collaborate with other Universities and Institutions in such a manner and for such purposes as the University may determine from time to time;
- (n) To offer programmes on distance learning basis and continuing education and the manner in which such programmes are offered by the University;
- (o) To organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for teachers, developers of course ware, evaluators and other academic staff;
- (p) To determine standards of admission to the University, constituent colleges, regional centres, study centres with the approval of Academic Council;
- (q) To make special provision for students belonging to the State of Meghalaya for admission in any course of the University or in a constituent college, regional centre or study centre;
- (r) To prescribe such courses for Bachelor Degree, Master Degree, Doctor of Philosophy, Doctor of Science Degrees and Research and such other Degrees, Diplomas, and Certificates etc.;
- (s) To provide for the preparation of instructional materials, including films, cassettes, tapes, video cassettes, CD, VCD and computer software and in the meantime to acquire necessary license and Registration in accordance with Cyber /Copyright Act;
- (t) To expel/ suspend/discharge of any student/ faculty/ official if found guilty after making a due enquiry by competent authority and also to withdraw/discard any degree/certificate and other academic distinction on reasonable and justifiable ground;
- (u) To raise, collect, subscribe, and avail financial assistance with the approval of the Board of Governors against any mortgage of the property of the University for achieving the objective of the university;
- (v) To enter into, carry out, vary or cancel contracts;

- (w) To do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the objects of the University;
- (x) To recognize examinations or periods of study (whether in full or in part) of other Universities, institutions or other places of Higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time; and
- (y) To manage all properties, movable and immovable the land acquired, created, arranged or built by the University for the purpose of the University in the State of Meghalaya which shall vest in the University and to ensure that such land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is required.
- (z) To do all things necessary or expedient to exercise the above powers;

**University  
Category and  
Special Provisions**

9. The University shall be open to all persons irrespective of class, caste, creed, religion, language or gender.
- Provided that nothing in this section shall be deemed to require the University from making special provisions for admission to students of the State as well as other tribal, minority and educationally backward students of the region

**National  
Accreditation**

10. The University will seek accreditation from respective national accreditation bodies.

### **Chapter - 3**

#### **Officers of the University**

**Officers of the  
University**

11. The following shall be the officers of the University:
- (a) The Chancellor;
  - (b) The Vice-Chancellor;
  - (c) The Registrar;
  - (d) The Finance Officer;
  - (e) The Controller of Examinations and Admissions; and
  - (f) Such other offices as may be declared by the Statutes to be officers of the University.

**The Visitor**

12. (1) The Governor of Meghalaya will be the Visitor of the University
- (2) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Designations and Certificates.
- (3) The Visitor shall have the following powers namely:
- (a) To call for any paper or information relating to the affairs of the

University.

- (b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding, or decision taken by any authority of the University is not in conformity with the Act, Regulations, or Rules, he may issue such directions as he may deem fit in the interest of the University and the directions so issued shall be complied with by all concerned.
- (c) The Governor of Meghalaya while exercising this powers as Visitor of the University shall invariably consult State Government in any matter involving the interest of the State Government.

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| <b>The Chancellor</b>      | <p><b>13. (1)</b> The Sponsor shall, with the prior approval of the Visitor, appoint a person suitable to be appointed as the Chancellor of the University.</p> <p><b>(2)</b> The Chancellor so appointed shall hold the office for a period of five years.</p> <p><b>(3)</b> The Chancellor shall be the head of the University</p> <p><b>(4)</b> The Chancellor shall preside at the meeting of the Board of Governors and shall, when the Visitor is not present, preside at the convocation of the university for conferring degrees, diplomas, Designations or Certificates.</p> <p><b>(5)</b> The Chancellor shall have the following powers, namely: -</p> <ul style="list-style-type: none"> <li>(a) To call for any information or record;</li> <li>(b) To appoint the Vice-Chancellor;</li> <li>(c) To remove the Vice-Chancellor;</li> <li>(d) To issue such directions as he deem fit in the interest of the University and the directions so issued shall be complied with by all concerned; and</li> <li>(e) Such other powers as may be conferred on him by this Act or the Statutes made there under.</li> </ul>  |
| <b>The Vice-Chancellor</b> | <p><b>14.(1)</b> The Vice-Chancellor shall be appointed on such terms and conditions as may be prescribed by the statutes for a term of five years by the Chancellor.</p> <p><b>(2)</b> The Vice – Chancellor shall be appointed by the Chancellor from a panel of three persons recommended by the Board of Governors and shall hold office for a term of five years. Provided that, after expiration of the term of five years, the Vice-Chancellor shall be eligible for re-appointment considering his successful track record for another period not exceeding two years.</p> <p><b>(3)</b> The Vice-Chancellor shall be the Principal executive and Chief Academic Officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of the authorities of the University.</p> <p><b>(4)</b> If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officers or authority as would have in the ordinary course dealt</p> |



with the matter.

Provided that if in the opinion of the concerned authority such action should not have been taken by the Vice-Chancellor, then such case shall be referred to the Chancellor, whose decision thereon shall be final.

Provided further that where any such action taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer, within three months from the date on which such action is communicated to him, an appeal to the Board of Governors and the Board of Governors may confirm or modify or reverse the action taken by the Vice-Chancellor.

- (5) If in the opinion of the Vice-Chancellor any decision of any authority of the University is outside the powers conferred by this Act, Statutes or is likely to be prejudicial to the interest of the University, he shall request the concerned authority to revise its decision within seven days from the date of his decision and in case the authority refuses to revise such decision wholly or partly or fails to take any decision within seven days, then such matter shall be referred to the Chancellor and his decision thereon shall be final.
- (6) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be laid down by the Statutes or the Rules.
- (7) The Vice-Chancellor shall preside at the convocation of the University in the absence of both Visitor and Chancellor and Chairman of the sponsoring Body, for conferring degrees, diplomas, Designations or Certificates.
- (8) The Chancellor is empowered to remove the Vice-Chancellor after due enquiry. It will be open to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges, as he may deem fit.

**Deans of  
Schools/Directors**

- 15. Deans of Schools/Director of institutes and Deans of administration, academic and students' welfare shall be appointed by the Vice-Chancellor in such manner and shall exercise such powers and perform such duties as may be prescribed by Statutes.

**The Registrar**

- 16.(1) The appointment of the Registrar shall be made in such manner as may be prescribed by the Statutes.
- (2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the University.
- (3) The Registrar shall exercise such other powers and perform such other duties as may be prescribed or may be required from time to time, by the Board of Governors.
- (4) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor or any other authority, all such information and documents as may be necessary for transaction of their business.
- (5) The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes and authorized by the Vice Chancellor.

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| <b>The Finance Officer</b>                           | 17. | The Finance Officer shall be appointed by the Board of Governors in such manner and shall exercise such powers and perform such duties as may be prescribed. |
| <b>The Controller of Examinations and Admissions</b> | 18. | The Controller shall be appointed by the Board of Governors in such manner and shall exercise such powers and perform such duties as may be prescribed.      |
| <b>Other Officers</b>                                | 19. | The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be such as may be prescribed. |

#### **Chapter – 4**

##### **Authorities of the University**

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| <b>Authorities of the University</b>         | 20. | <p>The following shall be the authorities of the University, namely:</p> <ul style="list-style-type: none"> <li>(a) The Board of Governors;</li> <li>(b) The Board of Management;</li> <li>(c) The Academic Council;</li> <li>(d) The Finance Committee; and</li> <li>(e) Such other authorities as may be declared by the Statutes to be the authorities of the University.</li> </ul>  |
| <b>The Board of Governors and its powers</b> | 21. | <p>(1) The Board of Governors shall consist of the following;</p> <ul style="list-style-type: none"> <li>(a) The Chancellor;</li> <li>(b) The Vice-Chancellor;</li> <li>(c) Three persons nominated by the Sponsor, ERD Foundation;</li> <li>(d) One representative from the Department of Education , Govt of Meghalaya nominated by the State Govt;</li> <li>(e) An educationist of repute to be nominated by the State Government;</li> <li>(f) One person of repute from the state of Meghalaya to be nominated by the sponsor;</li> <li>(g) Two persons of high academic repute and remarkable achievements in the field of science and technology nominated by the Sponsor from national level organization preferably from IIT/IISc or university of repute.</li> <li>(h) Two highly qualified and experienced persons in the field of science and technology, one from Industry and one from research organization;</li> </ul> <p>(2) The Chancellor shall be the Chairman of the Board of Governors.</p> <p>(3) The Registrar shall be an ex-officio Secretary of the Board of Governors.</p> |

(4) The Board of Governors shall be the supreme authority and principal governing body of the University and hold office for a period of four years and shall have the following powers, namely:

- (a) to appoint the statutory auditors of the university.
- (b) to lay down policies to be pursued by the university.
- (c) to review the decisions of other authorities of the university, if they are not in conformity with the provisions of this act or the statutes or the rules.
- (d) to approve the budget and annual report of the university
- (e) to make new or additional Statutes and Rules or amend or repeal the earlier Statutes and Rules
- (f) to make decision about the voluntary winding up of the university.
- (g) to approve proposals for submission to the state Govt. and
- (h) to take such decisions and steps as are found desirable for effectively carrying out the objects of the University.

(5) The Board of Governors shall meet at least twice in a calendar year at such time and place as the Chancellor thinks fit or can sit at any moment in case of any crisis and emergency

**The Board of Management**

22. (1) The Board of Management shall consist of :-
- (a) The Vice-Chancellor;
  - (b) The Registrar;
  - (c) Three persons, nominated by the Sponsor;
  - (d) Two Deans of the faculties as nominated by the Chancellor;
  - (e) One representative to be nominated by the State Government; and
  - (f) One person of repute from the State to be nominated by the sponsor;
- (2) The Vice-Chancellor shall be the Chairperson of the Board of management and the Registrar shall be the Secretary of the Board of Management.
- (3) The powers and functions of the Board of Management shall be such as may be prescribed.

**The Academic Council**

23. The Academic Council shall consist of:
- (1) The Vice-Chancellor - Chairman
  - (2) The Registrar - Secretary
  - (3) The Finance Officer
  - (4) Such other members as may be prescribed in the Statutes.
- Three persons having high academic background nominated by Sponsors, Deans of all schools/Director of institutes
- Four senior and dedicated faculty members from the schools/institute,

nominated by Vice-Chancellor

Four external high profile academic experts from the institution of repute preferably from IIT, Research Organization and University.

- (5) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Rules, co-ordinate and exercise general supervision over the academic policies of the University.
- (6) The term of the Academic Council will be for a period of two years.

**The Finance Committee**

24. The Finance Committee shall consist of:

- (1)
  - (a) The Vice-Chancellor.
  - (b) The Registrar.
  - (c) The Finance Officer.
  - (d) Two members nominated from the Sponsor.
  - (e) Two experts nominated by the Sponsor from the financial institute/organization.
- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act, Statutes and Rules, co-ordinate and exercise general supervision over the financial matters of the University.
- (3) The term of the nominated persons will be for a period of 2-years.

**Other Authorities**

25. The constitution, powers and functions of the other authorities of the University shall be such as may be prescribed.

**Proceedings not invalidated on account of vacancy**

26. No act or proceeding of any authority of the University shall be invalid merely by reason of the existence of any vacancy or defect in the constitution of the authority.

**Chapter- 5**  
**Statutes and Rules**

**Statutes**

27. Subject to the provisions of this Act, the Statutes may provide for any matter relating to the University and staff, as given below:
- (a) The constitution, powers and functions of the authorities and other bodies of the University not specified in the Act, as may be constituted from time to time;
  - (b) The operation of the endowment fund, the general fund and the development fund;
  - (c) The terms and conditions of appointment of the Vice-Chancellor, the Registrar and the Finance Officer and their powers and functions;
  - (d) The mode of recruitment and the conditions of service of the other officers, teachers and employees of the University;
  - (e) The procedure for resolving disputes between the University and its officers, faculty members, employees and students;

- (f) Creation, abolition or restructuring of departments and faculties;
- (g) The manner of co-operation with other Universities or institutions of higher learning;
- (h) The procedure for conferment of honorary degrees;
- (i) Provisions regarding grant of freeships and scholarships;
- (j) Number of seats in different courses of studies and the procedure of admission of students to such courses;
- (k) The fee chargeable from students for various courses of studies;
- (l) Institution of fellowships, scholarships, studentships, freeships, medals and prizes;
- (m) Procedure for creation and abolition of posts;
- (n) Other matters which may be prescribed.

**Statutes how  
made**

**28.(1)** The first Statutes framed by the Board of Governors shall be submitted to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications.

**(2)** Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under Sub-section (1) it shall be deemed to have been approved by the State Government.

**Power to amend  
the Statutes**

**29.** The Board of Governors may, with the prior approval of the State Government, make new or additional Statutes or amend or repeal the Statutes.

**Rules**

**30.** Subject to the provisions of this Act, the Rules may provide for all or any of the following matters, namely:-

- (a) Admission of students to the University and their enrolment and continuance as such;
- (b) The courses of study to be laid down for all Degrees, Diplomas, Certificates, and other academic distinctions of the University;
- (c) The award of Degrees, Diplomas, Certificates and other academic distinctions of the University;
- (d) Creation of new authorities of the University;
- (e) Accounting policy and financial procedure;
- (f) The conditions of the award of fellowships, scholarships, studentships, medals and prizes;
- (g) The conduct of examinations and the conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
- (h) The fee to be charged for admission to the examinations, Degrees, Diplomas, Certificates, and other academic distinctions of the University ;
- (i) Revision of fees;
- (j) Alteration of number of seats in different courses and

programmes.

- (k) The conditions of residence of the students at the University or a constituent colleges/ Schools/ Centres;
- (l) Maintenance of discipline among the students of the University or a constituent colleges;
- (m) All other matters as may be provided in the Statutes and Rules under the Act.

<b>Rules how made</b>	31.(1)	The Rules shall be made by the Board of Governors and the Rules so made shall be submitted to the State Government for its approval, which may, within two months from the date of receipt of the Rules, give its approval with or without modification.
	(2)	Where the State Government fails to take any decision with respect to the approval of the Rules within the period specified under sub-section (1), it shall be deemed to have been approved by the State Government.
<b>Power to amend Rules</b>	32.	The Board of Governor may, with the prior permission of the state Government, make new or additional Rules or amend or repeal the Rules.

## **Chapter - 6**

### **Miscellaneous**

<b>Conditions of service of employees</b>	33. (1)	Every employee shall be appointed under a written contract, which shall be kept in the University and a copy of which shall be furnished to the employee concerned.
	(2)	Disciplinary action against the employees shall be governed by procedure prescribed in the Statutes.
<b>Right to appeal</b>	34.(1)	Every employee of the University or of a constituent college, shall notwithstanding anything contained in this Act, have a right to appeal within such time as may be prescribed, to the Board of Management against the decision of any officer or authority of the University or of the Director of any such college, and thereupon the Board of Management may confirm, modify or change the decision appealed against.
	(2)	Disciplinary action against the students/employees shall be governed by procedure prescribed in the Statutes.
<b>Provident fund and pension</b>	35.	The University shall constitute for the benefit of its employees such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed.
<b>Disputes as to constitution of University authorities and bodies</b>	36.	If any question arises as to whether any person has been duly selected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.
<b>Constitution of committees</b>	37.	Any authority of the University mentioned in Section 20 will be empowered to constitute a committee of such authority, consisting of such members as such authority may deem fit, and having such powers as



the authority may deem fit.

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| <b>Filling of casual vacancies</b>              | <b>38.</b>     | Any casual vacancy among the members, other than ex-officio members, of any Authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he/she fills would have been a member.   |
| <b>Protection of action taken in good faith</b> | <b>39.</b>     | No suit or other legal proceedings shall lie against any officer or other employee of the University for anything, which is done in good faith or intended to be done in pursuance of the provisions of this Act, the Statutes or the Rules.  |
| <b>Transitional provisions</b>                  | <b>40.</b>     | <p>Notwithstanding anything contained in any other provisions of this Act and the Statutes:</p> <ul style="list-style-type: none"> <li>(a) The first Vice-Chancellor shall be appointed by the Chancellor and the said officer shall hold office for a term of three years;</li> <li>(b) The first Registrar and the first Finance Officer shall be appointed by the Chancellor who shall hold office for a term of three years and two years respectively;</li> <li>(c) The first Board of Governors shall hold office for a term not exceeding three years;</li> <li>(d) The first Board of Management, the first Finance Committee and the first Academic Council shall be constituted by the Chancellor for a term of two years and may be extended for another one year after considering the dedication, performance in implementation and administration.</li> <li>(e) The First Dean of Schools/Director of Institutes, Dean Administration/Academic/Students welfare will be appointed for two years and may be extended for another one year after considering the dedication, performance of implementation and administration.</li> </ul> |
| <b>Endowment Fund</b>                           | <b>41.(1)</b>  | The University shall establish an Endowment Fund of at least Rupees two crore.  |
|   | <b>(2)</b>     | The University shall have power to invest the Endowment Fund in such manner as may be prescribed.   |
|   | <b>(3)</b>     | The University may transfer any amount from the general fund or the development fund to the endowment fund. Excepting in the dissolution of the University, in no other circumstances can any monies be transferred from the endowment fund for other purposes.   |
|   | <b>(4)</b>     | Not exceeding 75% of the incomes received from the endowment fund shall be used for the purposes of development works of the University. The remaining 25% shall be reinvested into the endowment fund.   |
| <b>General Fund</b>                             | <b>42. (1)</b> | <p>The University shall establish a general fund to which the following amount shall be credited, namely:</p> <ul style="list-style-type: none"> <li>(a) All fees which may be charged by the University;</li> </ul>  |

- (b) All sums received from any other source;
  - (c) All contributions made by the Sponsor;
  - (d) All contributions/donations made in this behalf by any other person or body, which are not prohibited by any law for the time being in force.
- (2) The funds credited to the general fund shall be applied to meet the following payments:
- (a) The repayment of debts including interest charges thereto incurred by the University for the purposes of this Act and the Statutes, and the Rules made thereunder;
  - (b) The upkeep of the assets of the University;
  - (c) The payment of the cost of audit of the fund created under section 42.
  - (d) Meeting the expenses of any suit or proceedings to which University is a party;
  - (e) The payment of salaries and allowances of the officers and employees of the University, members of the teaching and research staff, and payment of any Provident Fund contributions, gratuity and other benefits to any such officers and employees, members of the teaching and research staff;
  - (f) The payment of traveling and other allowances of the members of the Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Statutes of the University and of the members of any Committee or Board appointed by any of the authorities of the University in pursuance of any provision of this Act, or the Statutes, or the Rules made thereunder;
  - (g) The payment of fellowships, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Statutes, or Rules of the University under the provisions of this Act;
  - (h) The payment of any expenses incurred by the University in carrying out the provisions of this Act, and the Statutes or the Rules made thereunder;
  - (i) The payment of cost of capital, not exceeding the prevailing bank rate of interest, incurred by the Sponsor for setting up the University and the investments made thereof;
  - (j) The payment of charges and expenditure relating to the consultancy work undertaken by the University in pursuance of the provisions of this Act, and the Statutes, and the Rules made there under;
  - (k) The payment of any other expenses including a management fee payable to any organization charged with the responsibility of managing the University on behalf of the sponsoring body, as approved by the Board of Management to be an expense for the



purposes of the University

(l) Provided that no expenditure shall be incurred by the University in excess of the limits for total recurring expenditure and total non-recurring expenditure for the year as may be fixed by the Board of Management without the previous approval of the Board of Management.

(m) Provided further that the General fund shall be applied for the objects specified under sub section (2) with the prior approval of the Board of Management of the University.

<b>Development fund</b>	<p><b>43. (1)</b> The University shall also establish a development fund to which the following funds shall be credited, namely:</p> <ul style="list-style-type: none"> <li>(a) Development fees which may be charged from students;</li> <li>(b) All sums received from any other source for the purposes of the development of the University;</li> <li>(c) All contributions made by the Sponsor;</li> <li>(d) All contributions/donations made in this behalf by any other person or body which are not prohibited by any law for the time being in force; and</li> <li>(e) All incomes received from the endowment fund.</li> </ul> <p><b>(2)</b> The funds credited to the development fund from time to time shall be utilized for the development of the University.</p>
<b>Maintenance of fund</b>	<p><b>44.</b> The funds established under sections 41, 42 and 43 shall, subject to general supervision and control of the Board of Governors, be regulated and maintained in such manner as may be prescribed.</p>
<b>Annual Report</b>	<p><b>45.(1)</b> The annual report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval.</p> <p><b>(2)</b> The Board of Governors shall consider the annual report in its meeting and may approve the same with or without modification;</p> <p><b>(3)</b> A copy of the annual report duly approved by the Board of Governors shall be sent to Visitor and the State Government on or before December 31 following close of the financial year in March 31 each year.</p>
<b>Account and audit</b>	<p><b>46.(1)</b> The annual accounts and Balance Sheet of the University shall be prepared under the direction of the Board of Management and all funds accruing to or received by the University from whatever source and all amount disbursed or paid shall be entered in the accounts maintained by the University.</p> <p><b>(2)</b> The annual accounts of the University shall be audited by a chartered accountant, who is a member of the Institute of Chartered Accountants of India, every year.</p> <p><b>(3)</b> A copy of the annual accounts and the Balance Sheet together with the audit report shall be submitted to the Board of Governors on or before</p>

December 31 following close of the financial year in March 31 each year.

- (4) The annual accounts, the Balance Sheet and the audit report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to the Visitor and the State Government along with its observations thereon on or before December 31 each year.
- (5) In the event of any material qualifications in the Report of the Auditors, the State Government may issue directions to the University, and such directions shall be binding on the University.

**Mode of proof of  
University  
record**

- 47. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the university or other documents in possession of the University or any entry in any register duly maintained by the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced, have been admissible in evidence.

**Dissolution of  
University**

- 48. (1) If the Sponsor proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least three months notice in writing to the State Government.
- (2) On identification of mismanagement, mal-administration, in-discipline, failure in the accomplishment of the objects of University and economic hardships in the management systems of University, the State Government would issue directions to the management system of University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would vest in the State Government.
- (3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf. Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsor.
- (4) On receipt of the notice referred to in sub-section (1), the State Government shall, in consultation with the AICTE and UGC make such arrangements for administration of the University from the proposed date of dissolution of the University by the Sponsor and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes.

**Expenditure of  
the University  
during  
dissolution**

- 49.(1) The expenditure for administration of the University during the taking over period of its management under section 48 shall be met out of the endowment fund, the general fund or the development fund.
- (2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government.

**Laying of  
Statutes and**

- 50. Every Statute or Rule made under this Act shall be laid, as soon as may be after it is made, on the table of the Legislative Assembly.

### Rules

<b>Removal of Difficulties</b>	<b>51. (1)</b>	<p>If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty:</p> <p>Provided that no notification or order under sub-section (1) shall be made after the expiration of a period of three years from the commencement of this Act.</p>
	<b>(2)</b>	Every order made under sub-section (1) shall, as soon as may be after it is made, be laid before the State legislature.
<b>University to be subject to Standards of UGC</b>	<b>52.</b>	Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning this University including constituent colleges, study centres, and regional centres shall be subject to the UGC (Establishment and Maintenance of Standards in Private Universities) Regulation 2003 as amended from time to time and any other Regulation or direction as may be issued by the UGC from time to time.
<b>University Review Committee</b>	<b>53.(1)</b>	The Visitor shall once, at least in every 5 years, constitute a committee to review the working of the University and to make recommendation
	<b>(2)</b>	The Committee shall consist of not less than three eminent educationists, one of whom shall be the chairman of the committee appointed by the Visitor in consultation with the State Government.
	<b>(3)</b>	The terms and conditions of the appointment of the members shall be determined by Visitor.
	<b>(4)</b>	The Visitor may take such actions of the recommendations as he deems fit.
<b>Honorary Degrees</b>	<b>54.</b>	If not less than two thirds of the members of the Academic Council, recommend that an honorary degree or academic distinction be conferred on any person of the ground that he is in their opinion by reason of eminent attainment and position, fit and proper to receive such degree or academic distinction, the Board of Governors may by a resolution, decide that the same may be conferred on the person recommended.
<b>Withdrawal of Degree or Diploma</b>	<b>55.(1)</b>	The Board of Governors may on the recommendation of the Academic Council, Withdraw any distinction, degree, diploma or privileged conferred on or granted to any person by a resolution passed by the majority of the total membership of the Board of Governors and by a majority of not less than two thirds of the members of the Board of Governors present and voting at the meeting, if such person has been convicted by a court of law for an offence which in the opinion of the Board of Governors involves moral turpitude or if he has been guilty of gross misconduct.
	<b>(2)</b>	<p>No action under this rule shall be taken against any person unless he has been given an opportunity to show cause against the action proposed to be taken.</p> <p>A copy of the resolution passed by the Board of Governors shall be</p>

		<p>immediately sent to the person concerned.</p> <p>Any person aggrieved by the decision taken by the Board of Governors may appeal to the Visitor within thirty days from the date of the receipt of such resolution.</p> <p>The decision of the Visitor in such appeal shall be final.</p>
<b>Discipline</b>	<b>56.</b>	<p>The final authority responsible for maintenance of discipline among the students of the University shall be the Vice-Chancellor. His directions in that behalf shall be carried out by the Heads of the University, hostels and Institutions.</p> <p>Notwithstanding anything contained in sub-clause, the punishment of debarring a student from the examination or restriction from the University or a hostel or an institution shall on the report of the Vice-Chancellor be considered and imposed by the Board of Management.</p> <p>Provided that no such punishment shall be imposed without giving the student concerned a reasonable opportunity to show cause against the action proposed to be taken against him.</p>

**L. M. SANGMA,**  
Additional Secretary to the Govt. of Meghalaya,  
Law (B) Department.

**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

The 2nd December, 2008.

**No.LL(B).53/2002/451.**—Meghalaya Value Added Tax (Amendment) Act, 2008 (Act No. 7 of 2008) is hereby published for general information.

**MEGHALAYA ACT NO. 7 OF 2008**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 1st December, 2008.*

*Published in the Gazette of Meghalaya Extra Ordinary issue dated 2nd December, 2008.*

**MEGHALAYA VALUE ADDED TAX (AMENDMENT) ACT, 2008.**

**An**

**Act**

further to amend the Meghalaya Value Added Tax Act, 2003.

Be it enacted by the Legislature of Meghalaya in the Fifty-ninth Years of the Republic of India as follows :-

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|--------------------------------------|--|
| <b>Short title and commencement.</b> | 1. (1) This Act may be called the Meghalaya Value Added Tax (Amendment) Act, 2008.<br><br>(2) It shall come into force at once.  |
| <b>Amendment of Section 11.</b>      | 2. In the Meghalaya Value Added Tax Act, 2003 (hereinafter referred to as in principal Act) (Act No. 2 of 2005), in Section, 11, after sub-section 9 (c), the following new sub-section (10) shall be inserted, namely, -<br><br>“(10) The Government may, by notification in the Official Gazette, specify any goods in respect of which Input Tax Credit shall not be allowed in part or in full or specify the class of dealer who shall not be entitled to input credit in part or in full.” |
| <b>Amendment of Section 17.</b>      | 3. In Section 17 of the principal Act, after sub-section (4), the following new sub-section (4A) shall be inserted, namely, -  |

(4A) "Notwithstanding anything contained in this Act, the Government may, by notification publish in the Official Gazette and subject to such conditions and restrictions, if any, as may be specified therein, permit any dealer liable to pay tax on sales effected by way of transfer of property in goods (whether as goods or in some other form) involved in the execution of a works contract, to pay at his option, in lieu of the amount of tax payable by him under this Act, an amount by way of composition at the rate specified in the said notification but not exceeding four percentum of the total contract value of the works contract."

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|--------------------------------------|---|
| <b>Amendment of<br/>Section 40.</b>  | 4. In section 40 of the principal Act, in sub-section (1), for the words "simple interest at the rate of two percentum per month from the first day of the month next," the words "simple interest at the rate of two percentum per month from the first day of the quarter next", shall be substituted.  |
| <b>Amendment of<br/>Section 86.</b>  | 5. In Section 86 of the principal Act sub-section (3) and before the explanation, the following new proviso shall be inserted, namely, -<br><br>"Provided that where such dealer is required under any other law to get his accounts audited, it shall be deemed to be sufficient compliance if he gets his accounts audited under such law and furnishes an audit report as required under such law and a further report in the form prescribed under this Section within the time specified under sub-section (2)". |
| <b>Amendment of<br/>Section 106.</b> | 6. In Section 106 of the principal Act, the words "Notwithstanding anything contained in any other provisions of this Act.-" appearing in the first line shall be omitted.  |

**L. M. SANGMA,**  
Additional Secretary to the Govt. of Meghalaya,  
Law (B) Department

**PART IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

The 2nd December, 2008.

**No.LL(B).92/2008/4.**—The Meghalaya Passengers and Goods Taxation (Amendment) Act, 2008 (Act No. 8 of 2008) is hereby published for general information.

**MEGHALAYA ACT NO. 8 OF 2008**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 1st December, 2008.*

*Published in the Gazette of Meghalaya Extra Ordinary issue dated 2nd December, 2008.*

**THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT) ACT, 2008.**

**An**

**Act**

further to amend the Meghalaya Passengers and Goods Taxation Act (Assam Act 16 of 1962 as adapted by Meghalaya).

Be it enacted by the Legislature of Meghalaya in the Fifty-ninth Years of the Republic of India as follows :-

**Short title and commencement.** 1. (1) This Act may be called the Meghalaya Passengers and Goods Taxation Act, 2008.

(2) It shall come into force at once.

**Amendment of Section 3 of Act 16 of 1962.** 2. In the Meghalaya Passengers and Goods Taxation Act, 1962 (Assam Act 16 of 1962 as adapted by Meghalaya), in Section 3, in sub-section (1), for the words “at the rate of ten naya paise per rupee value of the fare” occurring between the words “vehicle” and “subject”, the words “at the rate of fifteen paise per rupee value of the fare”, shall be substituted.

**L. M. SANGMA,**  
 Additional Secretary to the Govt. of Meghalaya,  
 Law (B) Department